

दागना पर आयोग सख्त; सीएस को समन, सीएमएचओ को नोटिस

पत्रिका

पत्रिका न्यूज नेटवर्क
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शहडोल. आदिवासी अंचल में समय पर इलाज न मिलने पर कई बच्चे दागना के दंश से मौत के गाल में समा गए। राष्ट्रीय मानव अधिकार आयोग ने बच्चों को गर्म सलाखों से दागने के मामले में सख्त रुख अपनाया है। आयोग ने इस लापरवाही को स्वास्थ्य तंत्र और जिला प्रशासन की सामूहिक विफलता मानते हुए मध्यप्रदेश शासन के मुख्य सचिव को समन जारी किया है, साथ ही स्पष्टीकरण मांगा है। मुख्य सचिव को समन के साथ शहडोल के मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी शहडोल को भी नोटिस जारी किया गया है। यह नोटिस पहले भेजे गए पत्रों का जवाब न देने और आयोग के समक्ष उपस्थित न होने के चलते जारी किया गया है। बच्चों की मौत के मामले में आयोग ने इस लापरवाही पर कड़ी नाराजगी जताई है। आयोग ने कहा है कि क्यों न बच्चों के परिजनों को एक-एक लाख रुपए की अनुशंसा न की जाए।

संवैधानिक मूल्यों का उल्लंघन भी बताया: आयोग ने स्पष्ट किया है कि बच्चों को समय पर इलाज न मिलना, समुचित कार्रवाई न करना मानव अधिकारों का उल्लंघन है, जो जीवन के अधिकार का उल्लंघन करता है।



पत्रिका ने उठाया था मुद्दा



पत्रिका ने इस पूरे मामले को लगातार प्रमुखता से उठाया था, जिसके बाद यह विषय राष्ट्रीय मानव अधिकार आयोग तक पहुंचा। अब उम्मीद है कि अब जिम्मेदारों पर कार्रवाई होगी और ऐसी घटनाएं रोकी जा सकेंगी।

इलाज के नाम पर सलाखों से दागना

आदिवासी अंचल में बारिश दीपावली के बाद बच्चों के साथ कूरता शुरू हो जाती है। ठंड में इलाज के नाम पर बच्चों को गर्म लोहे से दागा जा रहा है। सांस लेने में तकलीफ होने, दूध न पीने और पेट पर नीली नस दिखने पर गांव के गुनिया द्वारा दागा जा रहा है।

2 हजार से ज्यादा बच्चे शिकार, कई मौतें

दगना कुप्रथा के खिलाफ पत्रिका लगातार अभियान चला रहा है। पत्रिका की खबरों के बाद गांव-गांव अधिकारियों की टीम पहुंची थी। इस दौरान दो हजार से ज्यादा बच्चे संभाग में दगना के शिकार मिले थे। दागना से बच्चों की लगातार मौत भी हो रही है।

आयोग को न तो समय पर रिपोर्ट भेजी, ना ही अधिकारी पहुंचे

आयोग द्वारा भेजे गए पत्र में यह भी उल्लेख है कि संचालनालय लोक स्वास्थ्य एवं चिकित्सा शिक्षा विभाग द्वारा दी गई समय-सीमा में ना तो समुचित रिपोर्ट भेजी गई, ना ही अधिकारी निर्धारित तिथि पर उपस्थित हुए। ऐसे में आयोग ने इसे शासकीय कार्य के प्रति उदासीनता बर्ता है।

बालिकाओं की मौत पर लिया था संज्ञान

जिले के कठौतिया व अन्य गांवों में दागने से दो बालिकाओं की दागना कुप्रथा के चलते मौत हो गई थी। आयोग ने कहा कि उन्हें समय पर स्वास्थ्य सेवाएं नहीं मिल सकीं और इलाज के अभाव में परिजन अंधविश्वास का सहारा लेते रहे। बाद में अंधविश्वास के फेर में बालिकाओं की मौत हो गई।

बैगा, कोल और गोंड में सबसे ज्यादा कुप्रथा

दागने की सबसे ज्यादा कुप्रथा बैगा, कोल और फिर गोंड समाज में है। इन समाज के 70 से 80 फीसदी बच्चों को पैदा होने के कुछ समय बाद बीमारी से ग्रसित होने पर गर्म लोहे से दाग दिया जाता है। इन समाज में दागने के बाद कई मासूमों की मौत भी हो चुकी है।

NHRC asks state govt to ensure timely submission of ATRs

STATESMAN NEWS SERVICE
BHUBANESWAR, 22 JULY:

The National Human Rights Commission (NHRC) on Tuesday asked the Odisha Government officials to ensure timely submission of action taken reports to the Commission so that victims of human rights violations get expeditious justice.

While expressing satisfaction, the Commission said the government had filed reports in 99% of the cases that were taken up and iterated that it needed to be done without delay in all the cases.

The rights panel concluded its two-day-long Bhubaneswar Camp sitting after hearing 144 cases in Full Commission and Division benches and recommended Rs.28 lakh as relief to the victims of human rights violations in the state of Odisha.

The NHRC Chairperson, Justice V. Ramasubramanian, Members Dr. Justice Bidyut Ranjan Sarangi and Vijaya Bharati Sayani heard the cases.

The Commission also advised the Odisha Government functionaries to initiate



proactive steps to prevent custodial deaths, child trafficking, denial of basic human amenities, crime against women, including rape, crime against children, missing persons, police atrocities, suicidal deaths, non-registration of FIR by police, electrocution cases.

Burning issues like crime against women, crime against children, deaths due to snake bite, trafficking during covid period, problems due to flood situation in parts of Odisha,

human rights violation due to practice of witchcraft and sorcery were elaborately discussed with the officials, civil society groups and stakeholders.

The Commission asked the officers to submit action taken reports on various advisories issued by the Commission on issues such as mental health, bonded labour, right to food. They were asked to ensure timely submission of reports to the Commission so that victims

of human rights violations get expeditious justice.

A senior tribal lady was given pension, interim relief of Rs. 15,000 and other benefits under the social welfare schemes.

In many cases, the police expedited the investigation and filed a charge sheet before the Court. In case of death of five workers, including a 12 years old boy, while working in a hazardous cracker factory, compensation of Rs. 4 lakh each was given to

the next of kin of the victims and the hazardous factory has been sealed.

The Commission closed 38 cases after hearing both the parties while cases have been closed after receipt of compliance report along with the proof of payment of compensation.

The Commission observed that payment of compensation under the "Victim Compensation Scheme" to the tune of Rs one crore, is pending in 25 cases. The Commission interacted with the Member Secretary, Odisha State Legal Services who has ensured disposal of matters after payment of the compensation within a fortnight.

The Commission appreciated some of the suggestions like protection for rights activists and NGOs, improvement in the website of NHRC enabling filing via mobile phones.

It responded to a query on a number of cases in the mining belt where often tribals opposed to mining activities are arrested. We take action provided our attention is drawn to specific instances, we have taken cognizance in such matters, said the Commission.

NHRC concludes 2-day Odisha Camp Sitting

- Recommends Rs 28-lakh relief
- Focus on women, child safety and victim compensation

RAJEEV RATHAN ■ Bhubaneswar

The National Human Rights Commission (NHRC) concluded its two-day Camp Sitting in Bhubaneswar on Tuesday hearing 144 cases and recommending compensation of Rs 28 lakh to victims of human rights violations in Odisha.

NHRC Chairperson Justice V Ramasubramanian, along with Members Justice Bidyut Ranjan Sarangi and Vijaya Bharati Sayani, presided over the hearings. The cases ranged from custodial deaths, child trafficking, police excesses, rape, denial of basic amenities and deaths due to drowning, snakebites or electrocution.

Twenty-five cases under the



Victim Compensation Scheme, involving nearly Rs 1 crore, were also reviewed. Odisha's Legal Services Authority assured payment within a fortnight. Notably, the families of five workers including a 12-year-old boy killed in a fire at a cracker factory received Rs 4 lakh each and the hazardous unit has

since been sealed.

The commission closed 38 cases and three others upon receiving compliance reports with proof of compensation.

mental health, bonded labour and food security.

Later, the NHRC interacted with civil society groups and human rights defenders, who

In a separate meeting, the NHRC briefed Odisha Chief Secretary, DGP, and senior officials on key issues like women and child safety, flood-related vulnerabilities, trafficking and human rights abuses linked to witchcraft. The commission stressed timely submission of action-taken reports and compliance with its advisories on

raised concerns over transgender rights, dalit rights, police reforms and access to identity documents. The commission appreciated their role and encouraged continued collaboration to strengthen the human rights ecosystem. Citizens were encouraged to file complaints online via hrcnet.nic.in.

NHRC, govt meet to discuss human rights issues

EXPRESS NEWS SERVICE
@ Bhubaneswar

AMID rising cases of sexual harassment and violence against women in Odisha, the National Human Rights Commission (NHRC) convened a meeting with the state government on different aspects of human rights, emphasising timely submission of action taken report (ATR) and compliance with its recommendations.

During its two-day camp sitting in the state capital which concluded on Tuesday, the Commission led by chairperson Justice V Ramasubramanian also recommended ₹28 lakh as relief to the victims of human rights violations in the state. A total of 144 cases were

heard.

"A meeting with the chief secretary, DGP and other senior officers of the state government was conducted on June 21 on various aspects of human rights. Issues including crime against women, crime against children, deaths due to snakebite, trafficking during Covid period, problems due to flood situation in parts of Odisha and human rights violation due to practice of witchcraft were discussed," the Commission authorities informed.

They further appreciated the state functionaries for complying with the directions of the Commission. Speaking to mediapersons, Justice Ramasubramanian said the officers were asked to submit ATRs on various advisories issued by



Justice V Ramasubramanian addressing mediapersons at State Guest House in Bhubaneswar | SHAMIM QURESHY

the Commission on issues such as mental health, bonded labour, right to food and safety, etc.

"They were asked to ensure timely submission of reports so that justice is ensured to the victims of human rights violations. It was also emphasised that compliance reports are submitted on priority," he said.

Justice Ramasubramanian further added that they interacted with the representatives



Issues including crime against women, crime against children, deaths due to snakebite, trafficking during Covid period, problems due to flood situation in parts of Odisha and human rights violation due to practice of witchcraft were discussed - NHRC authorities

of civil society, NGOs and human rights defenders in the state.

The NHRC chairperson along with members, Justice Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani heard the cases. The victims, complainants and the authorities were present during the hearing.

The cases included custodial deaths, deaths in state-run homes, death of children in hospitals due to fire, death due to drowning, stray dog bite, child trafficking, denial of basic human amenities, crime against women, including rape, crime against children, missing

persons, police atrocities, suicidal deaths, non-registration of FIR by police and electrocution, among others.

Following the hearing, 38 cases were closed. It was also observed that payment of compensation under the 'Victim Compensation Scheme, to the tune of ₹1 crore is pending in 25 cases, and appropriate instructions in this regard were issued.

The Commission also interacted with the member secretary, Odisha State Legal Services Authority who ensured disposal of the matters after payment of the compensation.

NHRC camp sitting: Odisha's Chief Secy, DGP 'sensitised' on crime against women, children

PBD BUREAU/PTI

BHUBANESWAR, JUL 22

THE NHRC on Tuesday said Odisha's chief secretary, director general of police and other officials have been "sensitised" on issues pertaining to crime against women and children.

It also asked the state officers to "submit action taken reports" on past advisories issued by the NHRC on various subjects including mental health and bonded labour.

The National Human Rights Commission held an open hearing and camp sitting in Bhubaneswar on July 21-22, hearing 144 cases and recommending about Rs 28 lakh as relief to victims of human rights violations in Odisha, it said.

NHRC Chairperson, Justice (Retd) V Ramasubramanian, its Members, Justice Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani heard the cases in the presence of NHRC Secretary General, Bharat Lal, Registrar (Law), Joginder Singh, other senior officers, and officers concerned of the state government, and the complainants, the rights panel said in a



statement.

"The Commission considered various cases including custodial deaths, deaths in state-run homes, death of children in hospitals due to fire, death due to drowning, stray dog bite, child trafficking, denial of basic human amenities, crime against women, including rape, crime against children, missing persons, police atrocities, suicidal deaths, non-registration of FIR by police, electrocution cases, etc.," it said.

Appropriate directions were passed in different cases like granting pension, interim relief of Rs 15,000, and other social welfare benefits to a tribal woman; expediting police investigation and filing of chargesheets before the court in several cases; and compensation of Rs four lakh each to the next of kin of five workers, who died while working in a haz-

ardous cracker factory, the NHRC said.

The Commission also closed 38 cases after hearing the complainants and the officers concerned. Additionally, three cases have been closed after officers submitted the compliance report along with the proof of payment as recommended by the Commission, officials said.

The NHRC also observed that payment of compensation under the 'Victim Compensation Scheme', to the tune of Rs one crore, is "pending in 25 cases".

The right panel also interacted with the Member Secretary, Odisha State Legal Services, who ensured disposal of the matters after payment of the compensation, the statement said.

After the hearing, the Commission held a meeting with the state's chief secre-

tary, director general of police and other senior officers of the Odisha government on various aspects of human rights.

The issues discussed included "crime against women and children, deaths due to snake bite, trafficking during COVID-19 period, problems due to flood situation in parts of Odisha, human rights violations due to practice of witchcraft and sorcery, etc."

The compliance of the state functionaries with the directions of the Commission was "appreciated".

The NHRC also said that the chief secretary, the DGP and other senior officers of the state government were "sensitised" on issues pertaining to crime against women, children, among others; adding, the Commission has "appreciated their efforts".

In its statement, the rights panel further said it has asked officers of the state to "submit action taken reports on various advisories issued by the Commission on issues such as mental health, bonded labour, right to food and safety," among other issues.

"They were asked to ensure timely submission of

reports to the Commission so that justice is ensured to the victims of human rights violations," it added.

Later, the Commission also interacted with the representatives of civil society, NGOs and human rights defenders (HRDs).

A two-minute silence was also observed condoling the demise of Odisha's human rights activist and advocate, Radhakanta Tripathy, besides issuing a condolence message acknowledging his "unwavering commitment" to justice, dignity and equality, uplifting countless lives across the state.

The HRDs highlighted various issues like human rights education, police reforms, problems of the transgender community related to access to education and identity document issues. NGOs and HRDs welcomed the initiative of the NHRC to reach out to them and exchange views to further strengthen human rights in the country.

J u s t i c e Ramasubramanian said the continued partnership of the NGOs and HRDs with the Commission will "go a long way in strengthening human rights in the country".

NHRC for ₹28 lakh relief in 144 cases

In Open Hearing and Camp Sitting, the Commission addressed serious issues including custodial deaths and violence against women and children

ARINDAM GANGULY, OP

Bhubaneswar, July 22: The National Human Rights Commission (NHRC) concluded its two-day Open Hearing and Camp Sitting here after reviewing 144 cases of alleged human rights violations. In several instances, the Commission recommended monetary relief totaling around ₹28 lakh for the victims.

Presided over by NHRC chairperson Justice V Ramasubramanian, along with members Justice Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani, the hearings addressed grave concerns including custodial deaths, crimes against women and children, electrocution, drowning incidents, and inadequate basic amenities.

The Commission recommended ₹4 lakh compensation each for the families of five workers who died in a blast at a hazardous cracker factory. It also directed authorities to expedite police investigations, provide pensions and interim relief, and ensure access to social welfare benefits.

A total of 38 cases were closed following the hearings, while three others were disposed of after compliance and proof of compensation payment.

Additionally, compensation worth ₹1 crore remains pending under the Victim Compensation Scheme in 25 cases. The Odisha State Legal Services Authority assured the NHRC of early disposal of these claims.

Following the hearings, the NHRC held a meeting with top Odisha officials, including the Chief Secretary and Director



THE COMMISSION RECOMMENDED ₹4 LAKH COMPENSATION EACH FOR FAMILIES OF FIVE WORKERS WHO DIED IN A HAZARDOUS CRACKER FACTORY BLAST

IT DIRECTED AUTHORITIES TO SPEED UP POLICE INVESTIGATIONS, PROVIDE PENSIONS AND INTERIM RELIEF, AND ENSURE SOCIAL WELFARE BENEFITS

General of Police, to discuss pressing human rights concerns such as flood-related hardships, snakebite deaths, human trafficking during the Covid pandemic, and witchcraft-linked violence.

The Commission also stressed the need for timely submission of action-taken reports on its advisories related to mental health, bonded labour, and the right to food.

In a solemn gesture, the NHRC paid tribute to late Advocate Radhakanta Tripathy, a noted human rights defender from Odisha, by observing a two-minute silence and issuing a condolence message in his memory.

Chairperson Justice Ramasubramanian highlighted the vital role of civil society and human rights defenders (HRDs) in strengthening the justice system and urged citizens to make use of the Commission's online complaint portal, hrcnet.nic.in, for faster grievance redressal.

Congress moves NHRC against alleged exploitation by pvt schools

■ Staff Reporter

RAISING concerns over exploitation and human rights violations in Madhya Pradesh's private schools, Congress spokesperson Vivek Tripathi on Monday filed a formal complaint with the National Human Rights Commission (NHRC) in New Delhi. The complaint was submitted to NHRC member Priyank Kanoongo and outlines alleged irregularities such as illegal fee collection, commission-driven practices, and neglect of children's well-being. Tripathi alleged that many private schools are turning education into a business by collecting unjustified charges like admission fees, annual maintenance, smart class, computer fees, and building funds. He added that schools force parents to buy books,



Vivek Tripathi filing a formal complaint.

uniforms, and accessories at inflated prices, benefiting from backdoor commissions.

Another major concern raised was the use of heavy school bags, which

Tripathi said poses serious risks to students' physical and mental health. Despite government guidelines, schools reportedly increase syllabus load every year.

He also accused the education department and district administration of ignoring complaints and enabling these practices. "Inspections remain confined to paper. Even the probe committee formed by the Bhopal Collector has not taken meaningful action," he said.

Tripathi demanded a high-level inquiry into private schools, strict action against illegal fee practices, inclusion of NCERT books, and stringent monitoring. He also proposed forming strong Parent Associations in each school with active participation from administrative officers.

NHRC camp in Bhubaneswar

Hearing of 144 cases, assistance of Rs. 28 lakhs to the affected people

ଭୁବନେଶ୍ୱରରେ ଏନ୍‌ଏଚ୍‌ଆର୍‌ସିଙ୍କ ଶିବିର

୧୪୪ଟି ମାମଲାର ଶୁଣାଣି, ପାଢ଼ିତଙ୍କୁ ୨୮ ଲକ୍ଷର ସହାୟତା

ଭୁବନେଶ୍ୱର, ୨୨/୭(ଭସି): ଭୁବନେଶ୍ୱରରେ ଜାତୀୟ ମାନବାଧିକାର ଆୟୋଗ (ଏନ୍‌ଏଚ୍‌ଆର୍‌ସି) ଙ୍କ ଦୁଇଦିନିଆ ଜନଶୁଣାଣି ଶିବିର ଆଜି ଉଦ୍‌ଘାଟିତ ହୋଇଯାଇଛି। ଏଥିରେ ମୋଟ ୧୪୪ଟି ମାମଲାର ଶୁଣାଣି କରାଯାଇଛି। ଯେଉଁଥିରେ ପାଢ଼ିତଙ୍କୁ ପ୍ରାୟ ୨୮ ଲକ୍ଷ ଟଙ୍କାର ଆର୍ଥିକ ସହାୟତା ପ୍ରଦାନ ପାଇଁ ମୁଦାବିର କରାଯାଇଛି। ଏନ୍‌ଏଚ୍‌ଆର୍‌ସି ଅଧ୍ୟକ୍ଷ ଜଷ୍ଟିସ୍ ଜି. ରାମସୁବ୍ରହ୍ମଣ୍ୟନ୍, ସଦସ୍ୟ ଜଷ୍ଟିସ୍ ଡି. ବିଦ୍ୟୁତ୍ ରଞ୍ଜନ ସିଂହପାଠୀ, ବିଜୟା ଭାରତୀ ସାୟନ ମାମଲାଗୁଡ଼ିକର ଶୁଣାଣି କରିଥିଲେ। ମହାମତିବ

ଯୋଗୁଁ ଶିଶୁମୃତ୍ୟୁ, ବୃଦ୍ଧଜନିତ ମୃତ୍ୟୁ, ବୁଲ୍‌ କୁକୁର କାମୁଡ଼ା, ଶିଶୁ ବାଲାଣ, ମୌଳିକ ମାନବିକ ମୁଦ୍‌ଧାରୁ ବଞ୍ଚିତ ହେବା ମାମଲା, ନାବାଳିକା ଦୁଷ୍କର୍ମ ଓ ଅପରାଧ, ନାରୀ ନିର୍ଯ୍ୟାତନା, ନିଷ୍ଠୋଜ ବ୍ୟକ୍ତିଙ୍କ ମାମଲା, ପୁଲିସ୍ ଅତ୍ୟାଚାର, ଆତ୍ମହତ୍ୟା, ପୁଲିସ୍ ଦ୍ୱାରା ଅଭିଯୋଗ ପଞ୍ଜୀକରଣ ନ କରିବା, ବିଦ୍ୟୁତ୍ ଆଘାତ ମାମଲା ଆଦିର ଶୁଣାଣି ହୋଇଥିଲା। ଶୁଣାଣିରେ ଜଣେ ବୟୋଜ୍ୟେଷ୍ଠ ଆଦିବାସୀ ମହିଳାଙ୍କୁ ଭଉଁ, ୧୫ହଜାର ଟଙ୍କାର ମଧ୍ୟବର୍ତ୍ତୀକଳାନ ସହାୟତା ଏବଂ ଅନ୍ୟାନ୍ୟ ସାମାଜିକ କଲ୍ୟାଣ ମୁଦ୍‌ଧା ପ୍ରଦାନ କରିବାକୁ ଆୟୋଗ



ମହିଳା, ଶିଶୁ ଅପରାଧ ପ୍ରସଙ୍ଗରେ ମୁଖ୍ୟ ସଚିବ ଓ ଡିଜିଙ୍କ ସହ ଆଲୋଚନା

ଭରତ ଲାଲ୍, ରେଜିଷ୍ଟ୍ରାର (ଆଇନ) ଯୋଗାନ୍ତର ସିଂହଙ୍କ ସମେତ ବରିଷ୍ଠ ଅଧିକାରୀ ଉପସ୍ଥିତ ଥିଲେ। ଶୁଣାଣି ଶେଷ ପରେ ରାଜ୍ୟରେ ମହିଳା, ଶିଶୁ ଅପରାଧ ପ୍ରସଙ୍ଗରେ ମୁଖ୍ୟ ସଚିବ, ପୁଲିସ୍ ଡିଜି ଓ ଅନ୍ୟ ବରିଷ୍ଠ ଅଧିକାରୀଙ୍କ ସହ ଆୟୋଗ ସ୍ୱତନ୍ତ୍ର ବୈଠକରେ ଆଲୋଚନା କରିଛନ୍ତି। ପରେ ନାଗରିକ ସମାଜର ପ୍ରତିନିଧି, ଏନ୍‌ଜିଓ, ମାନବାଧିକାର କର୍ମୀ ଓ ରକ୍ଷାକାରୀ ସଂସ୍ଥାଗୁଡ଼ିକର ପଦାଧିକାରୀଙ୍କ ସହିତ ଆୟୋଗ ଆଲୋଚନା କରିଥିଲେ।

ଏହି ଶିବିରରେ ହାଜତ ମୃତ୍ୟୁ, ସରକାରୀ ଆଶ୍ରୟ ଗୃହରେ ମୃତ୍ୟୁ, ଡାକ୍ତରଖାନାରେ ଅଗ୍ନିକାଣ୍ଡ

କ୍ଷତିପୂରଣ ପ୍ରଦାନ ଲାଗି ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଥିଲା। ସେହିପରି ଉଭୟପକ୍ଷଙ୍କ ଉପସ୍ଥିତିରେ ଶୁଣାଣି କରି ଆୟୋଗ ୩୮ଟି ମାମଲାକୁ ବନ୍ଦ କରିଥିଲେ। ସମ୍ପୃକ୍ତ ଅଧିକାରୀମାନେ ଦେୟ ପ୍ରମାଣ ଓ ଆଦେଶ ଅନୁପାଳନ ରିପୋର୍ଟ ଦାଖଲ ପରେ ତିନୋଟି ମାମଲା ବନ୍ଦକରାଯାଇଥିଲା। ପାଢ଼ିତକ୍ଷତିପୂରଣ ଯୋଜନାରେ ୨୫ଟି ମାମଲାରେ ୧ କୋଟି ଟଙ୍କାର କ୍ଷତିପୂରଣ ରାଶି ବାକି ରହିଛି ବୋଲି ଆୟୋଗ ଜାଣିବାକୁ ପାଇଥିଲେ। ଏ ନେଇ ରାଜ୍ୟ ଆଇନ ସେବାର ସଦସ୍ୟ ସଚିବଙ୍କ ସହ ଆଲୋଚନା କରିଥିଲେ ଓ କ୍ଷତିପୂରଣ ପ୍ରଦାନ ପରେ ମାମଲାଗୁଡ଼ିକର ସମାଧାନ କରାଯାଇଥିଲା।

ନିର୍ଦ୍ଦେଶ ଦେଇଥିଲେ। ବିଭିନ୍ନ ମାମଲାରେ ପୁଲିସ୍ ତଦନ୍ତ ତ୍ୱରାନ୍ୱିତ କରିବା ଓ କୋର୍ଟରେ ଚାର୍ଜସିଟ୍ ଦାଖଲ କରିବାକୁ ନିର୍ଦ୍ଦେଶ ଦେଇଥିଲେ। ବାଣୀ କାରଖାନାରେ କାମ ସମୟରେ ଜଣେ ୧୨ ବର୍ଷର ନାବାଳକ ସମେତ ମୃତ ଝିଅଙ୍କ ଶ୍ରମିକଙ୍କ ସମ୍ପର୍କୀୟଙ୍କୁ ୪ ଲକ୍ଷ ଟଙ୍କାର

Hearing of 144 cases in two days

-NHRC closes 38 cases -Directs

payment of Rs 1 crore compensation within 15 days

ଦୁଇ ଦିନରେ ୧୪୪ ମାମଲାର ଶୁଣାଣି

-୩୮ ମାମଲା ବନ୍ଦ କଲେ ଏନ୍‌ଏଚ୍‌ଆରସି
-୧୫ ଦିନ ମଧ୍ୟରେ ୧ କୋଟି ଟଙ୍କା କ୍ଷତିପୂରଣ ପ୍ରଦାନ ନିର୍ଦ୍ଦେଶ



ଭୁବନେଶ୍ୱର, ୨୨।୭ (ନି ପ୍ର): ଜାତୀୟ ମାନବାଧିକାର ଆୟୋଗ (ଏନ୍‌ଏଚ୍‌ଆରସି) ୧୪୪ଟି ମାମଲା ବନ୍ଦ କରିଛନ୍ତି । ସେହିପରି ୨୫ଟି ମାମଲାରେ 'ପାଢ଼ିତଙ୍କୁ କ୍ଷତିପୂରଣ ଯୋଜନା' ଅଧୀନରେ ଏକ କୋଟି ଟଙ୍କା କ୍ଷତିପୂରଣ ପ୍ରଦାନ ପ୍ରକ୍ରିୟା ପରବର୍ତ୍ତୀ ଦିନ ଭିତରେ ଶେଷ କରିବା ପାଇଁ ନିର୍ଦ୍ଦେଶ ଦେଇଛନ୍ତି । ଆୟୋଗ ଅଧ୍ୟକ୍ଷ, ଭି

ରାମାସୁବ୍ରହ୍ମଣ୍ୟମ୍, ସଦସ୍ୟ ନ୍ୟୟମୂର୍ତ୍ତି ଡ. ବିଦ୍ୟୁତ୍ ରଞ୍ଜନ ଷଡ଼ଙ୍ଗା ଏବଂ ବିଜୟା ଭାରତୀ ସାୟନି ମାମଲାଗୁଡ଼ିକର ଶୁଣାଣି କରିଥିଲେ । ଆୟୋଗ ହାଜତ ମୃତ୍ୟୁ, ସରକାରୀ ଗୃହରେ ସ୍ୱାସ୍ଥ୍ୟ ସମସ୍ୟା, ଅସ୍ତିତ୍ୱାଘାତ ଯୋଗୁଁ ଡାକ୍ତରଖାନାରେ ଶିଶୁ ମୃତ୍ୟୁ, କୁଡ଼ି ମୃତ୍ୟୁ, ବୁଲାଇ କୁକୁର କାମୁଡ଼ା, ଶିଶୁ ଚାଲାଣ, ମୌଳିକ ମାନବିକ ସୁବିଧା ପାରିବାର କଞ୍ଚିତ, ମହିଳାଙ୍କ

ବିରୋଧରେ ଅପରାଧ, ଚଳାକାର, ଶିଶୁ ବିରୋଧରେ ଅପରାଧ, ନିର୍ଦ୍ଦୋଷ ବ୍ୟକ୍ତି, ପୁଲିସ୍ ଅତ୍ୟାଚାର, ଆତ୍ମହତ୍ୟା ମୃତ୍ୟୁ, ପୁଲିସ୍ ଦ୍ୱାରା ଏପିଆଇଆର ପଞ୍ଜୀକରଣ ନ କରିବା, ବିଦ୍ୟୁତ୍ ଆଘାତ ଇତ୍ୟାଦି ମାମଲାଗୁଡ଼ିକର ବିଚାର କରିଥିଲେ । ସୁଚନା ଅନୁସାରେ ସାମାଜିକ ଜଲ୍ୟାଣ ଯୋଜନା ଅଧୀନରେ ଜଣେ ବରିଷ୍ଠ ଆଦିବାସୀ ମହିଳାଙ୍କୁ

ପେନସନ, ୧୫୦୦୦ ଟଙ୍କା ମଧ୍ୟବିକାଶୀଙ୍କ ସହାୟତା ଏବଂ ଅନ୍ୟାନ୍ୟ ସୁବିଧା ପ୍ରଦାନ କରାଯାଇଥିଲା । ଅନେକ ମାମଲାରେ ପୁଲିସ୍ ଚକ୍ରବର୍ତ୍ତୀ ହରାଡ଼ିତ କରିବା ସହ ଚାର୍ଜସିଟ୍ ଦାଖଲ କରିଥିଲା । ବିପଦପୂର୍ଣ୍ଣ ବାଣ କାରଖାନାରେ କାମ କରୁଥିବା ସମୟରେ ୧୨ ବର୍ଷର ବାଳକ ସମେତ ପାଞ୍ଚ ଜଣ ଶ୍ରମିକଙ୍କ ମୃତ୍ୟୁ କ୍ଷେତ୍ରରେ ପ୍ରତ୍ୟେକ ପାଢ଼ିତଙ୍କ ନିକଟତମ ସମ୍ପର୍କୀୟଙ୍କୁ ୪ ଲକ୍ଷ ଟଙ୍କା କ୍ଷେପାଏଁ ପ୍ରଦାନ କରାଯାଇଛି । ସେହିପରି କ୍ଷତିପୂରଣ ପ୍ରଦାନର ପ୍ରମାଣ ସହିତ ଅନୁପାଳନ ରିପୋର୍ଟ ଯାଇବା ପରେ ୩ଟି ମାମଲାକୁ ବନ୍ଦ କରାଯାଇଛି । ଆୟୋଗ ମାନସିକ ସ୍ୱାସ୍ଥ୍ୟ, ଗୋଟି ଶ୍ରମ, ଖାଦ୍ୟ ଏବଂ ସୁରକ୍ଷା ଅଧିକାର ଉତ୍ପାଦି ପ୍ରସଙ୍ଗରେ କମିସନ ଦ୍ୱାରା ଜାରି କରାଯାଇଥିବା ବିଭିନ୍ନ

ପ୍ରଶ୍ନାବଳୀ ଉପରେ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ରିପୋର୍ଟ ଦାଖଲ କରିବାକୁ ଅଧିକାରୀଙ୍କୁ କହିଥିଲେ । ମାନବାଧିକାର ଉଲ୍ଲଙ୍ଘନ କ୍ଷେତ୍ରରେ ପାଢ଼ିତମାନେ ଶୀଘ୍ର ନ୍ୟୟ ପାଇଁ ସେମାନଙ୍କୁ କମିସନଙ୍କ ନିକଟରେ ରିପୋର୍ଟ ସମୟାନୁସାରେ ଦାଖଲ କରିବାକୁ କୁହାଯାଇଥିଲା । କମିସନଙ୍କ ସୁପାରିସ ଉପରେ ଅନୁପାଳନ ରିପୋର୍ଟ ବିଳମ୍ବ ନକରି ଦାଖଲ କରିବା ଉପରେ ମଧ୍ୟ ଗୁରୁତ୍ୱ ଦିଆଯାଇଥିଲା । ପରେ ଆୟୋଗ ନାଗରିକ ସମାଜ, ସ୍ୱେଚ୍ଛାସେବୀ ଅନୁଷ୍ଠାନ ଏବଂ ମାନବାଧିକାର ସୁରକ୍ଷାକାରୀଙ୍କ ପ୍ରତିନିଧିଙ୍କ ସହିତ ମଧ୍ୟ ଆଲୋଚନା କରିଥିଲେ । ସେମାନେ ମାନବାଧିକାର ଶିକ୍ଷା, ପୁଲିସ୍ ଫର୍ସ୍ୱାର, ଶିକ୍ଷା ଏବଂ ପରିଚ୍ଛେଦପତ୍ର ପାଇବା ସମ୍ପର୍କରେ ତୃତୀୟ ଭିଙ୍ଗାଏଁ ସମସ୍ୟା ଉଠାଇଥିଲେ ।

NHRC hears 144 cases

Compensation of Rs. 28 lakh recommended

୧୪୪ ମାମଲାର ଶୁଣାଣି କଲେ ଏନ୍‌ଏଚ୍‌ଆର୍‌ସି

ଭୁବନେଶ୍ୱର, ୨୨ତା(ବୁଧବେଳା) : ଦାଣ୍ଡ କାରଖାନାରେ କାମ କରୁଥିବା ବେଳେ ୧୨ ବର୍ଷର ବାଳକ ସମେତ ୫ଜଣଙ୍କ ଶ୍ରମିକଙ୍କ ମୃତ୍ୟୁ ଘଟିଥିଲା । ସେମାନଙ୍କ ସମ୍ପର୍କୀୟଙ୍କୁ ୪ ଲକ୍ଷ ଟଙ୍କା କୋର୍ଟରୁ ଷଡ଼ିପୁରଣ ଦିଆଯିବା ସହ ଦାଣ୍ଡ କାରଖାନାକୁ ସିଲ୍ କରାଯାଇଛି । ଜଣେ ଆଦିବାସୀ

୨୮ ଲକ୍ଷ ଟଙ୍କା ଷଡ଼ିପୁରଣ ସୁପାରିସ

ମହିଳାଙ୍କୁ ସାମାଜିକ କଲ୍ୟାଣ ଯୋଜନାରେ ପେନସନ, ୧୫ ହଜାର ଟଙ୍କା ମଧ୍ୟବର୍ଗୀକାମୀନ ସହାୟତା ଯୋଗାଇ ଦିଆଯାଇଛି । ଜାତୀୟ ମାନବସିକାର ଆୟୋଗ (ଏନ୍‌ଏଚ୍‌ଆର୍‌ସି)ର ପୂର୍ଣ୍ଣ କମିଶନ ଓ ଡିପିଟି କମିଶନଙ୍କ ସମ୍ମୁଖରେ ଏକାକି ୧୪୪ଟି ମାମଲା ଶୁଣାଣି ହୋଇଛି । ମାନବସିକାର



ଉତ୍କଳୀୟ ମାଡ଼ିଗାନଙ୍କୁ ୨୮ ଲକ୍ଷ ଟଙ୍କାର ଷଡ଼ିପୁରଣ ପାଇଁ ସୁପାରିସ କରାଯାଇଛି । ଏହାସହ ଏନ୍‌ଏଚ୍‌ଆର୍‌ସିଙ୍କ ଦୁଇଦିନିଆ ଭୁବନେଶ୍ୱର ଶିବିର ବୈଠକ ସରିଛି । ଆୟୋଗ ଅଧ୍ୟକ୍ଷ ଜଷ୍ଟିସ୍ ଜି ରାମସ୍ୱରୂପଶ୍ୟାମ, ସଦସ୍ୟ ଡା. ନ୍ୟାୟମୂର୍ତ୍ତି ବିଦ୍ୟୁତ ରଞ୍ଜନ ଷଡ଼ଙ୍ଗୀ,

ବିଜୟ ରାଉତା ସାୟନି ଏସବୁ ମାମଲାର ଶୁଣାଣି କରିଥିଲେ । ସେମାନେ ହାତର ମୃତ୍ୟୁ, ସରକାରୀ ସ୍ତ୍ରୀ-ହରେ ଖସ୍ତା ସମସ୍ୟା, ଅଗ୍ନିକାଣ୍ଡ ଯୋଗୁଁ ହସିଗଲରେ ଶିଶୁ ମୃତ୍ୟୁ, ବୁଲା କୁକୁର କାମୁଡ଼ା, ଶିଶୁ ବାଲାଣ, ମହିଳାଙ୍କ ବିରୋଧରେ ଅପରାଧ, ବଳାଙ୍ଗର, ନିଷ୍ଠୋକ

ବ୍ୟକ୍ତି, ପୁଲିସର ଅତ୍ୟାଚାର ଓ ବିଦ୍ୟୁତ ଆଘାତ-ଜନିତ ମାମଲାର ବିଚାର କରିଥିଲେ । କମିଶନ ୩୮ଟି ମାମଲାରେ ପୂର୍ଣ୍ଣସ୍ୱେଚ୍ଛେ ପକାଇଛନ୍ତି । ୨୫ଟି ମାମଲାରେ ପାଡ଼ିତଙ୍କୁ ଷଡ଼ିପୁରଣ ଯୋଜନା ଅଧୀନରେ କୋଟିଏ ଟଙ୍କା ଷଡ଼ିପୁରଣ ବିଚାରାଧୀନ ଅଛି । ମୁଖ୍ୟ ଶାସନ ସଚିବ ମନୋଜ ଆହୁଜା କହିଛନ୍ତି, ବିଭିନ୍ନ ମାନବସିକାର ପ୍ରସଙ୍ଗରେ ଏନ୍‌ଏଚ୍‌ଆର୍‌ସିଙ୍କ ପରାମର୍ଶକୁ ସରକାର ଗୁରୁତ୍ୱର ସହ ନେଇଛନ୍ତି । ମୁଖ୍ୟମନ୍ତ୍ରୀ ଜନ ଅଭିଯୋଗ ଶୁଣାଣି ସହ ଅନୁଲୋଚନରେ ଅଭିଯୋଗ ଶୁଣାଣିର ଦ୍ରୁତ ପଦକ୍ଷେପ କରୁଛନ୍ତି । ରାଜ୍ୟ ଉନ୍ନୟନ କମିଶନର ଅନୁ ଗର୍ଭ, ଅତିରିକ୍ତ ମୁଖ୍ୟ ଶାସନ ସଚିବ ସତ୍ୟବ୍ରତ ସାହୁ, ଅତିରିକ୍ତ ମୁଖ୍ୟ ଶାସନ ସଚିବ ଦେବରଞ୍ଜନ କୁମାର ସିଂ, ପୁଲିସ ମହାନିର୍ଦ୍ଦେଶକ (ଡିଡିପି) ଖୁର ବି ଖୁରୁଆଁ, ଅଗ୍ନିଶମ ଡିଡି ଡ. ସୁଧାଂଶୁ ଷଡ଼ଙ୍ଗୀ ଉପସ୍ଥିତ ଥିଲେ ।

NHRC genocide camp closed

ଏନଏଚଆରସି ଜନଶୂଣାଣି ଶିବିର ଉଦୟାପିତ

■ ଭୁବନେଶ୍ୱର, ୧୮.୭.୨୫ (ପିଏନ୍ଏସ୍)

ରାଷ୍ଟ୍ରୀୟମାନବ ଅଧିକାର ଆୟତନ ପୂର୍ଣ୍ଣ କମିଶନ ଏବଂ ବିଭିନ୍ନ ବେଞ୍ଚରେ ୧୪୪ଟି ମାମଲାର ଶୂଣାଣି କରି ଏହାର ପ୍ରଥମ ଦିନିଆ ଶିବିର ଶେଷ କରିଛି । ଓଡ଼ିଶାରେ ମାନବାଧିକାର ଉଲ୍ଲଙ୍ଘନର ପାତ୍ରତ୍ୱକୁ ୨୮ ଲକ୍ଷ ଟଙ୍କା ସହାୟତା ସୁପାରିଶ କରିଛି । ରାଷ୍ଟ୍ରୀୟମାନବ ଅଧିକାର ଆୟତନ ଅଧ୍ୟକ୍ଷ, କ୍ୟାପ୍ଟେନ୍ ଜି. ରାମାସୁବ୍ରହ୍ମଣ୍ୟମ୍, ସଦସ୍ୟ ନ୍ୟାୟମୂର୍ତ୍ତି ଦିବ୍ୟାକ୍ଷ ରଞ୍ଜନ ଷଟ୍ଟରୀ ଏବଂ ବିଜୟ ଭାବରୀ ସାଥୀ ମାମଲାଗୁଡ଼ିକର ଶୂଣାଣି କରିଥିଲେ । ଶୂଣାଣି ସମୟରେ ପାଟିଟି, ଅଭିଯୋଗକାରୀ ଏବଂ କର୍ତ୍ତୃପକ୍ଷ ଉପସ୍ଥିତ ଥିଲେ । କମିଶନ ଦ୍ୱାରା ମୃତ୍ୟୁ, ପରଜାତା ସ୍ୱତନ୍ତ୍ର ସ୍ୱାଧୀନ ଯମ୍ୟା, ଅସ୍ତିତ୍ୱାଧିକାର ଯୋଗୁଁ ଉଲ୍ଲଙ୍ଘନରେ ଭିକ୍ଷୁ ମୃତ୍ୟୁ, ବୁଡ଼ି ମୃତ୍ୟୁ, ଡୁବା ବୁକୁରା ଲାମୁଡ଼ା, ଶିଶୁ ଚାଲାଣ, ମୌଳିକ ମାନବିକ ସୁରକ୍ଷା ପାଇବାର ବଞ୍ଚିତ, ମହିଳାମାନଙ୍କ ବିରୁଦ୍ଧରେ ଅପରାଧ, ବଳାଙ୍ଗାର, ଶିଶୁ ବିରୁଦ୍ଧରେ ଅପରାଧ, ନିଷେଧ ବ୍ୟକ୍ତି, ପୋଲିସ୍ ଅପରାଧର, ଆତ୍ମହତ୍ୟାମୃତ୍ୟୁ, ପୋଲିସ୍ କ୍ୟୁରା ଏପିଆର ପଞ୍ଜିକରଣ ନକରିବା, ବିଦ୍ୟୁତ୍ ଆଘାତ ମାମଲା ଇତ୍ୟାଦି ମାମଲାଗୁଡ଼ିକର ବିଚାର କରିଥିଲେ । ସାମାଜିକ କନ୍ୟାଶା ଯୋଜନା ଅଧୀନରେ ଜଣେ ବରିଷ୍ଠ ଆଦିବାସୀ ମହିଳାଙ୍କୁ ଯେନସର, ୧୫୦୦୦ ଟଙ୍କା ମଧ୍ୟବର୍ତ୍ତୀକାଳୀନ ସହାୟତା ଏବଂ ଅନ୍ୟାନ୍ୟ ସୁବିଧା ପ୍ରଦାନ କରାଯାଇଥିଲା । ଦିପଦପୂର୍ଣ୍ଣ ବାଣ୍ଟାକାରଖାନାରେ କାମ କରୁଥିବା ସମୟରେ ୧୨ ବର୍ଷର ବାଳକ ସମେତ ପାଞ୍ଚଜଣ ଶ୍ରମିକଙ୍କ ମୃତ୍ୟୁ ଶେଷପ୍ରାୟ ପ୍ରତ୍ୟେକ ପାଟିଟିର ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇ ୪ ଲକ୍ଷ ଟଙ୍କା ଲେଖାଏଁ ପ୍ରଦାନ କରାଯାଇଛି । ଦିପଦପୂର୍ଣ୍ଣ କାରଖାନାକୁ ଘିର କରିଦିଆଯାଇଛି । ଉଭୟ ପକ୍ଷଙ୍କ ତଥା ଶୁଣିବା ପରେ



- ୧୪୪ ମାମଲାର ଶୂଣାଣି
- ୨୮ ଲକ୍ଷ ଷଟ୍ଟିପୁରଣ ସୁପାରିଶ
- ୨୫ ମାମଲାରେ ଏକକୋଟି ଷଟ୍ଟିପୁରଣ

କମିଶନ ୩୮ଟି ମାମଲା ବନ୍ଦ କରିଛନ୍ତି । ଷଟ୍ଟିପୁରଣ ପ୍ରଦାନର ପ୍ରମାଣ ସହିତ ଅନୁପାଳନ ନିୟୋଗିତ ଘରବା ପରେ ୩ଟି ମାମଲାକୁ ବନ୍ଦ କରାଯାଇଛି । ୨୫ଟି ମାମଲାରେ ପାଟିଟିକୁ ଷଟ୍ଟିପୁରଣ ଯୋଜନା ଅଧୀନରେ ଏକ କୋଟି ଟଙ୍କା ଷଟ୍ଟିପୁରଣ ପ୍ରଦାନ ବିଚାରାଧୀନ ଅଛି । କମିଶନ ଓଡ଼ିଶା ରାଜ୍ୟ ଆଇନ ସେବାର ସଦସ୍ୟ ସଚିବଙ୍କ ସହ ଆଲୋଚନା କରିଥିଲେ, ଯିଏ ପରଦିନ ମଧ୍ୟରେ ଷଟ୍ଟିପୁରଣ ପ୍ରଦାନ କରାଯାଇ ମାମଲାଗୁଡ଼ିକର

ସମାଧାନ ନିଶ୍ଚିତ କରିଛନ୍ତି । ସୋମବାର ରାଜ୍ୟଗୃହ ନିର୍ମାଣ ଓ ନଗର ଉନ୍ନୟନ, ପଞ୍ଚାୟତରାଜ ଓ ଗ୍ରାମୀଣ ଉନ୍ନୟନ, ବିଦ୍ୟାଳୟ ଓ ଉଚ୍ଚଶିକ୍ଷା, ସ୍ୱାସ୍ଥ୍ୟ ଓ ପରିବାର କନ୍ୟାଶା ବିଭାଗ, ଗୃହ ବିଭାଗ, ସାମାଜିକ ସୁରକ୍ଷା ଓ ଭିକ୍ଷୁମାନଙ୍କ ସୁରକ୍ଷା, ମହିଳା ଓ ଶିଶୁ ବିକାଶ, ଜଙ୍ଗଲ ଓ ପରିବେଶ ବିଭାଗ, ପରିବେଶ ପ୍ରଦୂଷଣ ସମ୍ପର୍କିତ ସମସ୍ୟାର ସମାଧାନ, ଜନଶାସନ ସମସ୍ୟାର ସମାଧାନ, ସାମ୍ବାଦିକ

କନ୍ୟାଶା, ଜଳ ସମ୍ପଦ ବିଭାଗ ଏବଂ ଅନ୍ୟ ବିଭିନ୍ନ ଗୋଟିଏ ପ୍ରକଳ୍ପ ନିର୍ମାଣ ବେଳେ ଆବଶ୍ୟକ ବିଶ୍ୱାସନ ଶେଷରେ ବିଶ୍ୱାସିତଙ୍କ ପ୍ରକାଶ ଓ ଅଭିଯୋଗ ସମ୍ପର୍କରେ ସଚିବମାନଙ୍କୁ ରାଜ୍ୟ ସରକାରଙ୍କ ପଦକ୍ଷେପ ସମ୍ପର୍କରେ ମାନବାଧିକାର କମିଶନ ପତାରି ଦୁର୍ଦ୍ଦିଷ୍ଟରେ । ରାଜ୍ୟ ସମ୍ପର୍କରେ ମୁଖ୍ୟ ଶାସନ ସଚିବ ମନୋଜ ଆହୁରା କହିଥିଲେ ଯେ, ବିଭିନ୍ନ ମାନବାଧିକାର ପ୍ରସଙ୍ଗରେ କମିଶନ ଦେଇଥିବା ପରାମର୍ଶକୁ ରାଜ୍ୟ ସରକାର ସଚିବ ନେଇ ସେସବୁର ନିର୍ଦ୍ଦେଶାବଳୀ ସମ୍ପର୍କରେ ଓଡ଼ିଶାରେ ନେଇଛନ୍ତି । ମୁଖ୍ୟମନ୍ତ୍ରୀ ଜନଅଭିଯୋଗ ଶୁଣାଣି କରୁଥିବା ବେଳେ ଅନ-ଲାଇନ୍ ରାଜ୍ୟସ୍ତରୀୟ ମଧ୍ୟ ଅଭିଯୋଗ ଶୁଣାଣି ପରମ୍ପରା କରାଯାଇଛି । ୨୦୩୬ ସୁଦ୍ଧା ବିକଶିତ ଓଡ଼ିଶା ଓ ୨୦୪୬ ସୁଦ୍ଧା ବିକଶିତ ଭାରତ ଲକ୍ଷ୍ୟ ରଖି ଓଡ଼ିଶା ଶିକ୍ଷକ ପ୍ରସ୍ତୁତ କରାଯାଇଛି ।

ମହିଳାମାନଙ୍କ ବିରୁଦ୍ଧରେ ଅପରାଧ, ଶିଶୁମାନଙ୍କ ବିରୁଦ୍ଧରେ ଅପରାଧ, ସାପ କାମୁଡ଼ା ଯୋଗୁଁ ମୃତ୍ୟୁ, ବୋର୍ଡିଂ ସମୟରେ ଚାଲାଣ, ଓଡ଼ିଶାର କିଛି ସ୍ଥାନରେ ବନ୍ୟା ପରିସ୍ଥିତି ଯୋଗୁଁ ସମସ୍ୟା, ଯାହାବିଦ୍ୟା ଏବଂ ଯାହାବିଦ୍ୟା ଯୋଗୁଁ ମାନବାଧିକାର ଉଲ୍ଲଙ୍ଘନ ଉଦ୍ଦେଶ୍ୟ ପ୍ରସଙ୍ଗ ଉପରେ ଆଲୋଚନା କରାଯାଇଥିଲା । ଏହି ଆଲୋଚନା ବୈଠକରେ ରାଜ୍ୟ ଉନ୍ନୟନ କମିଶନର ତଥା ଅତିରିକ୍ତ ମୁଖ୍ୟ ଶାସନ ସଚିବ ଅନୁ ଗର୍ଗ, ଅତିରିକ୍ତ ମୁଖ୍ୟ ଶାସନ ସଚିବ ଦେବେନ୍ଦ୍ରନାଥ କୁମାର ଦି, ପୋଲିସ୍ ମନ୍ତ୍ରୀ ନିର୍ଦ୍ଦେଶକ ଡାକ୍ତରୀ ଶୁଭାମିତା, ଡିଡିପି (ଅଭିଶମ୍ଭ) ତଥା ସିରିଲ ଡିପେଟୁ ଡଃ. ସୁଧାଂଶୁ ଷଟ୍ଟରୀଙ୍କ ସମେତ ବିଭିନ୍ନ ବିଭାଗର ପ୍ରମୁଖ ଶାସନ ସଚିବ, କମିଶନର ତଥା ଶାସନ ସଚିବ ତଥା ବରିଷ୍ଠ ପରାଧିକାରୀମାନେ ଉପସ୍ଥିତ ଥିଲେ ।

NHRC

NHRC, India concludes its two-day Odisha Open Hearing and Camp Sitting in Bhubaneswar

Press release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india-concludes-its-two-day-odisha-open-hearing-and-camp-sitting>

Bhubaneswar: 22nd July, 2025

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144 cases heard; about Rs. 28 lakh monetary relief recommended to the victims of rights violation

25 cases of compensation of about Rs 1 Crore under the victim compensation scheme heard in the presence of Member, Legal Service Authority, Odisha

Odisha State Chief Secretary, DGP and senior officers sensitised on the issues pertaining to crime against women, children, among others; the Commission appreciated their efforts

The Commission also interacted with the representatives of civil society, NGOs and human rights defenders to strengthen the partnership

The National Human Rights Commission (NHRC), India today concluded its two-day Odisha Open Hearing and Camp sitting in Bhubaneswar after hearing 144 cases and recommending about Rs. 28 lakh as relief to the victims of human rights violations in the state of Odisha. The NHRC Chairperson, Justice Shri V. Ramasubramanian, Members, Justice (Dr.) Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani heard the cases in the presence of Secretary General, Shri Bharat Lal, Registrar (Law), Joginder Singh, senior officers, the concerned officers of the state government, and the complainants.

The Commission considered various cases including custodial deaths, deaths in State run homes, death of children in hospitals due to fire, death due to drowning, stray dog bite, child trafficking, denial of basic human amenities, crime against women, including rape, crime against children, missing persons, police atrocities, suicidal deaths, non-registration of FIR by police, electrocution cases, etc.

Appropriate directions were passed in different cases like granting pension, interim relief of Rs. 15,000/-, and other social welfare benefits to a senior tribal woman; expediting police investigation and filing of chargesheets before the Court in several cases; and compensation of Rs. 4 lakh each to the next of kin of five workers, who died while working in a hazardous cracker factory.

The Commission also closed 38 cases after hearing the complainants and the concerned officers. Additionally, three cases have been closed after the concerned officers submitted the compliance report along with the proof of payment as recommended by the Commission.

The Commission also observed that payment of compensation under the 'Victim Compensation Scheme, to the tune of Rs. 1 Crore, is pending in 25 cases. It interacted with the Member Secretary, Odisha State Legal Services, who ensured disposal of the matters after payment of the compensation.

After the hearing, the Commission held a meeting with the Chief Secretary, Director General of Police and senior officers of the Odisha Government on various aspects of human rights. The issues discussed included crime against women and children, deaths due to snake bite, trafficking during COVID period, problems due to flood situation in parts of Odisha, human rights violations due to practise of witchcraft and sorcery, etc. The compliance of the state functionaries with the directions of the Commission was appreciated.

The NHRC, India asked the officers to submit action taken reports on various Advisories issued by the Commission on issues such as Mental Health, Bonded Labour, Right to Food & Safety, etc. They were asked to ensure the timely submission of reports to the Commission so that justice is ensured to the victims of human rights violations. The Chief Secretary assured full compliance.

Later, the Commission also interacted with the representatives of civil society, NGOs and human rights defenders. A two-minute silence was also observed condoling the untimely demise of Odisha's noted Human Rights Defender and Advocate, Shri Radhakanta Tripathy, besides issuing a condolence message acknowledging his unwavering commitment to justice, dignity and equality, uplifting countless lives across Odisha. The HRDs highlighted various issues like human rights education, police reforms, problems of the transgenders regarding access to education and identity document issues, etc. NGOs and human rights defenders welcomed the initiative of the NHRC to reach out to them and exchange views to further strengthen human rights in the country.

NHRC Chairperson, Justice Shri V. Ramasubramanian said that the continued partnership of the NGOs and HRDs with the Commission will go a long way in strengthening human rights in the country. They were also informed that they can file complaints of human rights violations online through hrcnet.nic.in. The Commission appreciated their work in the State and encouraged them to continue doing so without fear or favour.

After this, the Commission briefed the media on the outcome of the Camp Sitting / Open hearing.

PIB

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<https://www.pib.gov.in/PressReleasePage.aspx?PRID=2146961>

Posted On: 22 JUL 2025 6:43PM by PIB Delhi

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NSK

(Release ID: 2146961)

PIB

भारत के राष्ट्रीय मानवाधिकार आयोग ने भुवनेश्वर में अपनी दो दिवसीय ओडिशा खुली सुनवाई और शिविर बैठक का समापन किया

144 मामलों की सुनवाई की गई; अधिकार उल्लंघन के तहत पीड़ितों को लगभग 28 लाख रुपये की आर्थिक राहत की अनुशंसा की गई

ओडिशा के विधिक सेवा प्राधिकरण के सदस्य की उपस्थिति में पीड़ित क्षतिपूर्ति योजना के तहत लगभग 1 करोड़ रुपये की क्षतिपूर्ति के 25 मामलों की सुनवाई की गई

ओडिशा राज्य के मुख्य सचिव, डीजीपी और वरिष्ठ अधिकारियों को महिलाओं, बच्चों सहित अन्य के विरुद्ध अपराध से संबंधित मुद्दों पर जागरूक किया गया; आयोग ने उनके प्रयासों की सराहना की

आयोग ने साझेदारी को सुदृढ़ करने के लिए सिविल सोसायटी, गैर-सरकारी संगठनों और मानवाधिकार रक्षकों के प्रतिनिधियों के साथ भी परस्पर बातचीत की

<https://www.pib.gov.in/PressReleasePage.aspx?PRID=2147014>

Posted On: 22 JUL 2025 6:43PM by PIB Delhi

भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आज भुवनेश्वर में अपनी दो दिवसीय ओडिशा खुली सुनवाई और शिविर बैठक का समापन किया। इस दौरान 144 मामलों की सुनवाई की गई और ओडिशा राज्य में मानवाधिकार उल्लंघन के पीड़ितों को लगभग 28 लाख रुपये की राहत राशि देने की अनुशंसा की गई। एनएचआरसी के अध्यक्ष न्यायमूर्ति श्री वी. रामसुब्रमण्यन, सदस्य न्यायमूर्तियों (डॉ.) विद्युत रंजन सारंगी और श्रीमती विजया भारती सयानी ने महासचिव श्री भरत लाल, रजिस्ट्रार (विधि) जोगिंदर सिंह, वरिष्ठ अधिकारियों, राज्य सरकार के संबंधित अधिकारियों और शिकायतकर्ताओं की उपस्थिति में मामलों की सुनवाई की गई।

आयोग ने हिरासत में मृत्यु, राज्य द्वारा संचालित गृहों में मृत्यु, आग लगने से अस्पतालों में बच्चों की मृत्यु, डूबने से मृत्यु, आवारा कुत्तों के काटने, बाल तस्करी, बुनियादी मानवीय सुविधाओं से वंचित रखने, दुष्कर्म सहित महिलाओं के विरुद्ध अपराध, बच्चों के विरुद्ध अपराध, गुमशुदा व्यक्ति, पुलिस अत्याचार, आत्महत्या से मृत्यु, पुलिस द्वारा एफआईआर दर्ज न करना, बिजली से मृत्यु के मामले आदि सहित विभिन्न मामलों पर विचार किया।

विभिन्न मामलों में उचित निर्देश पारित किए गए, जैसे एक वरिष्ठ जनजातीय महिला को पेंशन, 15,000 रुपये की अंतरिम राहत और अन्य सामाजिक कल्याण लाभ प्रदान करना; कई मामलों में पुलिस जांच में तेजी लाना और न्यायालय के समक्ष आरोप-पत्र दाखिल करना; तथा एक खतरनाक पटाखा फैक्ट्री में काम करते समय मरने वाले पांच श्रमिकों के निकटतम परिजनों को 4-4 लाख रुपये का क्षतिपूर्ति देना।

आयोग ने शिकायतकर्ताओं और संबंधित अधिकारियों की सुनवाई के बाद 38 मामले बंद कर दिए। इसके अतिरिक्त, संबंधित अधिकारियों द्वारा आयोग की अनुशंसा के अनुसार भुगतान के प्रमाण सहित अनुपालन रिपोर्ट प्रस्तुत करने के बाद तीन मामले बंद कर दिए गए।

आयोग ने यह भी पाया कि 'पीड़ित क्षतिपूर्ति योजना' के अंतर्गत 25 मामलों में एक करोड़ रुपये तक का मुआवज़ा भुगतान लंबित है। आयोग ने ओडिशा राज्य विधिक सेवा के सदस्य सचिव से परस्पर बातचीत की, जिन्होंने क्षतिपूर्ति के भुगतान के बाद मामलों का निपटारा सुनिश्चित किया।

सुनवाई के बाद, आयोग ने मानवाधिकारों के विभिन्न पहलुओं पर ओडिशा सरकार के मुख्य सचिव, पुलिस महानिदेशक और वरिष्ठ अधिकारियों के साथ एक बैठक की। बैठक में महिलाओं और बच्चों के विरुद्ध अपराध, सर्पदंश से होने वाली मौतें, कोविड काल में तस्करी, ओडिशा के कुछ हिस्सों में बाढ़ की स्थिति से उत्पन्न समस्याएं, जादू-टोना और तंत्र-मंत्र के कारण मानवाधिकारों का उल्लंघन आदि मुद्दों पर चर्चा की गई। आयोग के निर्देशों का राज्य के पदाधिकारियों द्वारा पालन किए जाने की सराहना की गई।

राष्ट्रीय मानवाधिकार आयोग ने अधिकारियों से मानसिक स्वास्थ्य, बंधुआ मजदूरी, भोजन और सुरक्षा के अधिकार आदि जैसे मुद्दों पर आयोग द्वारा जारी विभिन्न परामर्शों पर की गई कार्रवाई रिपोर्ट प्रस्तुत करने को कहा। उन्हें आयोग को समय पर रिपोर्ट प्रस्तुत करने को कहा गया ताकि मानवाधिकार उल्लंघन के पीड़ितों को न्याय सुनिश्चित हो सके। मुख्य सचिव ने पूर्ण अनुपालन का आश्वासन दिया।

बाद में, आयोग ने सिविल सोसायटी, गैर-सरकारी संगठनों और मानवाधिकार कार्यकर्ताओं के प्रतिनिधियों से भी परस्पर बातचीत की। ओडिशा के प्रख्यात मानवाधिकार कार्यकर्ता और अधिवक्ता श्री राधाकांत त्रिपाठी के असामयिक निधन पर शोक व्यक्त करते हुए दो मिनट का मौन भी रखा गया। इसके अतिरिक्त, न्याय, सम्मान और समानता के प्रति उनकी अटूट प्रतिबद्धता को स्वीकार करते हुए एक शोक संदेश भी जारी किया गया, जिसने ओडिशा में अनगिनत लोगों के जीवन का उत्थान किया। मानव संसाधन विकासकर्ताओं ने मानवाधिकार शिक्षा, पुलिस सुधार, शिक्षा तक पहुंच से जुड़ी ट्रांसजेंडरों की समस्याओं और पहचान संबंधी दस्तावेजों आदि जैसे विभिन्न मुद्दों पर प्रकाश डाला। गैर-सरकारी संगठनों और मानवाधिकार कार्यकर्ताओं ने देश में मानवाधिकारों को और सुदृढ़ बनाने के लिए उनसे संपर्क करने और विचारों का आदान-प्रदान करने की राष्ट्रीय मानवाधिकार आयोग की पहल का स्वागत किया।

राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति श्री वी. रामसुब्रमण्यन ने कहा कि आयोग के साथ गैर-सरकारी संगठनों और मानव संसाधन विकास मंत्रालयों की निरंतर साझीदारी देश में मानवाधिकारों को सुदृढ़ बनाने में महत्वपूर्ण भूमिका निभाएगी। उन्हें यह भी बताया गया कि वे मानवाधिकार उल्लंघनों की शिकायत hrcnet.nic.in के माध्यम से ऑनलाइन दर्ज करा सकते हैं। आयोग ने राज्य में उनके कार्यों की सराहना की और उन्हें बिना किसी भय या पक्षपात के ऐसा करते रहने के लिए प्रोत्साहित किया।

इसके बाद, आयोग ने कैम्प सिटिंग/खुली सुनवाई के परिणाम के बारे में मीडिया को जानकारी दी।

एमजी/केसी/एसकेजे/एसके

(Release ID: 2147014)

Times of India

NHRC open hearing concludes

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-open-hearing-concludes/articleshow/122843573.cms>

Jul 22, 2025, 11.50 PM IST

Bhubaneswar: The National Human Rights Commission (NHRC) heard 144 cases of human rights violations and recommended Rs 28 lakh in compensation to victims and their families during the two-day Camp Sitting and Open Hearing that concluded in Bhubaneswar on Tuesday. During the proceedings, NHRC chairperson Justice V. Ramasubramanian and members Justice Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani heard the cases.

The Print

NHRC camp sitting: Odisha's chief secy, DGP `sensitised' on crime against women, children

<https://theprint.in/india/nhrc-camp-sitting-odishas-chief-secy-dgp-sensitised-on-crime-against-women-children/2698883/>

PTI | 22 July, 2025 09:34 pm IST

Bhubaneswar, Jul 22 (PTI) The NHRC on Tuesday said Odisha's chief secretary, director general of police and other officials have been "sensitised" on issues pertaining to crime against women and children.

It also asked the state officers to "submit action taken reports" on past advisories issued by the NHRC on various subjects including mental health and bonded labour.

The National Human Rights Commission held an open hearing and camp sitting in Bhubaneswar on July 21-22, hearing 144 cases and recommending about Rs 28 lakh as relief to victims of human rights violations in Odisha, it said.

NHRC Chairperson, Justice (Retd) V Ramasubramanian, its Members, Justice Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani heard the cases in the presence of NHRC Secretary General, Bharat Lal, Registrar (Law), Joginder Singh, other senior officers, and officers concerned of the state government, and the complainants, the rights panel said in a statement.

"The Commission considered various cases including custodial deaths, deaths in state-run homes, death of children in hospitals due to fire, death due to drowning, stray dog bite, child trafficking, denial of basic human amenities, crime against women, including rape, crime against children, missing persons, police atrocities, suicidal deaths, non-registration of FIR by police, electrocution cases, etc.," it said.

Appropriate directions were passed in different cases like granting pension, interim relief of Rs 15,000, and other social welfare benefits to a tribal woman; expediting police investigation and filing of chargesheets before the court in several cases; and compensation of Rs four lakh each to the next of kin of five workers, who died while working in a hazardous cracker factory, the NHRC said.

The Commission also closed 38 cases after hearing the complainants and the officers concerned. Additionally, three cases have been closed after officers submitted the compliance report along with the proof of payment as recommended by the Commission, officials said.

The NHRC also observed that payment of compensation under the 'Victim Compensation Scheme', to the tune of Rs one crore, is "pending in 25 cases".

The right panel also interacted with the Member Secretary, Odisha State Legal Services, who ensured disposal of the matters after payment of the compensation, the statement said.

After the hearing, the Commission held a meeting with the state's chief secretary, director general of police and other senior officers of the Odisha government on various aspects of human rights.

The issues discussed included "crime against women and children, deaths due to snake bite, trafficking during COVID-19 period, problems due to flood situation in parts of Odisha, human rights violations due to practice of witchcraft and sorcery, etc." The compliance of the state functionaries with the directions of the Commission was "appreciated".

The NHRC also said that the chief secretary, the DGP and other senior officers of the state government were "sensitised" on issues pertaining to crime against women, children, among others; adding, the Commission has "appreciated their efforts".

In its statement, the rights panel further said it has asked officers of the state to "submit action taken reports on various advisories issued by the Commission on issues such as mental health, bonded labour, right to food and safety," among other issues.

"They were asked to ensure timely submission of reports to the Commission so that justice is ensured to the victims of human rights violations," it added.

Later, the Commission also interacted with the representatives of civil society, NGOs and human rights defenders (HRDs).

A two-minute silence was also observed condoling the demise of Odisha's human rights activist and advocate, Radhakanta Tripathy, besides issuing a condolence message acknowledging his "unwavering commitment" to justice, dignity and equality, uplifting countless lives across the state.

The HRDs highlighted various issues like human rights education, police reforms, problems of the transgender community related to access to education and identity document issues. NGOs and HRDs welcomed the initiative of the NHRC to reach out to them and exchange views to further strengthen human rights in the country.

Justice Ramasubramanian said the continued partnership of the NGOs and HRDs with the Commission will "go a long way in strengthening human rights in the country". PTI
BBM KND RG

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Orissa Diary

NHRC, India concludes its two-day Odisha Open Hearing and Camp Sitting in Bhubaneswar

<https://orissadiary.com/nhrc-india-concludes-its-two-day-odisha-open-hearing-and-camp-sitting-in-bhubaneswar/>

By: Odisha Diary Bureau | Date: July 22, 2025

The National Human Rights Commission (NHRC), India today concluded its two-day Odisha Open Hearing and Camp sitting in Bhubaneswar after hearing 144 cases and recommending about Rs. 28 lakh as relief to the victims of human rights violations in the state of Odisha. The NHRC Chairperson, Justice Shri V. Ramasubramanian, Members, Justice (Dr.) Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani heard the cases in the presence of Secretary General, Shri Bharat Lal, Registrar (Law), Joginder Singh, senior officers, the concerned officers of the state government, and the complainants.

The Commission considered various cases including custodial deaths, deaths in State run homes, death of children in hospitals due to fire, death due to drowning, stray dog bite, child trafficking, denial of basic human amenities, crime against women, including rape, crime against children, missing persons, police atrocities, suicidal deaths, non-registration of FIR by police, electrocution cases, etc.

Press Trust of India

NHRC camp sitting: Odisha's chief secy, DGP `sensitised' on crime against women, children

<https://www.ptinews.com/story/national/NHRC-camp-sitting--Odisha-s-chief-secy--DGP--sensitised--on-crime-against-women--children/2751045>

BHUBANESWAR: (Jul 22) The NHRC on Tuesday said Odisha's chief secretary, director general of police and other officials have been "sensitised" on issues pertaining to crime against women and children.

It also asked the state officers to "submit action taken reports" on past advisories issued by the NHRC on various subjects including mental health and bonded labour.

The National Human Rights Commission held an open hearing and camp sitting in Bhubaneswar on July 21-22, hearing 144 cases and recommending about Rs 28 lakh as relief to victims of human rights violations in Odisha, it said.

Hindustan Times

NHRC camp sitting: Odisha's chief secy, DGP 'sensitised' on crime against women, children

<https://www.hindustantimes.com/india-news/nhrc-camp-sitting-odisha-s-chief-secy-dgp-sensitised-on-crime-against-women-children-101753199380589.html>

PTI | Published on: Jul 22, 2025 09:19 pm IST

NHRC camp sitting: Odisha's chief secy, DGP 'sensitised' on crime against women, children

Bhubaneswar, The NHRC on Tuesday said Odisha's chief secretary, director general of police and other officials have been "sensitised" on issues pertaining to crime against women and children.

It also asked the state officers to "submit action taken reports" on past advisories issued by the NHRC on various subjects including mental health and bonded labour.

The National Human Rights Commission held an open hearing and camp sitting in Bhubaneswar on July 21-22, hearing 144 cases and recommending about ₹28 lakh as relief to victims of human rights violations in Odisha, it said.

NHRC Chairperson, Justice V Ramasubramanian, its Members, Justice Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani heard the cases in the presence of NHRC Secretary General, Bharat Lal, Registrar, Joginder Singh, other senior officers, and officers concerned of the state government, and the complainants, the rights panel said in a statement.

"The Commission considered various cases including custodial deaths, deaths in state-run homes, death of children in hospitals due to fire, death due to drowning, stray dog bite, child trafficking, denial of basic human amenities, crime against women, including rape, crime against children, missing persons, police atrocities, suicidal deaths, non-registration of FIR by police, electrocution cases, etc.," it said.

Appropriate directions were passed in different cases like granting pension, interim relief of ₹15,000, and other social welfare benefits to a tribal woman; expediting police investigation and filing of chargesheets before the court in several cases; and compensation of ₹four lakh each to the next of kin of five workers, who died while working in a hazardous cracker factory, the NHRC said.

The Commission also closed 38 cases after hearing the complainants and the officers concerned. Additionally, three cases have been closed after officers submitted the compliance report along with the proof of payment as recommended by the Commission, officials said.

The NHRC also observed that payment of compensation under the 'Victim Compensation Scheme', to the tune of ₹one crore, is "pending in 25 cases".

The right panel also interacted with the Member Secretary, Odisha State Legal Services, who ensured disposal of the matters after payment of the compensation, the statement said.

After the hearing, the Commission held a meeting with the state's chief secretary, director general of police and other senior officers of the Odisha government on various aspects of human rights.

The issues discussed included "crime against women and children, deaths due to snake bite, trafficking during COVID-19 period, problems due to flood situation in parts of Odisha, human rights violations due to practice of witchcraft and sorcery, etc."

The compliance of the state functionaries with the directions of the Commission was "appreciated".

The NHRC also said that the chief secretary, the DGP and other senior officers of the state government were "sensitised" on issues pertaining to crime against women, children, among others; adding, the Commission has "appreciated their efforts".

In its statement, the rights panel further said it has asked officers of the state to "submit action taken reports on various advisories issued by the Commission on issues such as mental health, bonded labour, right to food and safety," among other issues.

"They were asked to ensure timely submission of reports to the Commission so that justice is ensured to the victims of human rights violations," it added.

Later, the Commission also interacted with the representatives of civil society, NGOs and human rights defenders .

A two-minute silence was also observed condoling the demise of Odisha's human rights activist and advocate, Radhakanta Tripathy, besides issuing a condolence message acknowledging his "unwavering commitment" to justice, dignity and equality, uplifting countless lives across the state.

The HRDs highlighted various issues like human rights education, police reforms, problems of the transgender community related to access to education and identity document issues. NGOs and HRDs welcomed the initiative of the NHRC to reach out to them and exchange views to further strengthen human rights in the country.

Justice Ramasubramanian said the continued partnership of the NGOs and HRDs with the Commission will "go a long way in strengthening human rights in the country".

This article was generated from an automated news agency feed without modifications to text.

Devdiscourse

NHRC Concludes Odisha Camp Hearing, Recommends ₹28 Lakh Relief for Victims

Over the course of two days, the Commission heard 144 cases involving a broad range of human rights violations and recommended compensation totaling approximately ₹28 lakh to victims and their families.

<https://www.devdiscourse.com/article/law-order/3513674-india-accelerates-pharma-self-reliance-with-rd-pli-and-jan-aushadhi-push>

Devdiscourse News Desk | New Delhi | Updated: 22-07-2025 20:01 IST | Created: 22-07-2025 20:01 IST

The National Human Rights Commission (NHRC), India concluded its two-day Camp Sitting and Open Hearing in Bhubaneswar, Odisha on 22 July 2025, marking a significant outreach effort aimed at addressing pressing human rights concerns in the state. Over the course of two days, the Commission heard 144 cases involving a broad range of human rights violations and recommended compensation totaling approximately ₹28 lakh to victims and their families.

The Camp Sitting was presided over by NHRC Chairperson Justice Shri V. Ramasubramanian, along with Members Justice (Dr.) Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani. Also present were Secretary General Shri Bharat Lal, Registrar (Law) Shri Joginder Singh, senior NHRC officials, representatives from the Odisha state government, and complainants from across the state.

Scope of Cases and Key Interventions

The Commission considered a wide variety of cases covering serious issues such as:

Custodial deaths

Deaths in state-run homes and hospitals, including child fatalities due to fire

Electrocution, drowning, and stray dog bites

Crime against women and children, including rape and trafficking

Denial of basic amenities, witchcraft-related violence, and non-registration of FIRs

Police atrocities, suicides, and missing persons

In one notable direction, the Commission awarded ₹4 lakh compensation each to the next of kin of five workers who died in an explosion at a hazardous cracker factory. In another, interim relief of ₹15,000 and welfare benefits were granted to an elderly tribal woman.

The NHRC also directed expedited investigations and filing of chargesheets in several pending cases, particularly those involving women and children.

Status of Cases and Compensation Disbursal

Out of the 144 cases:

38 cases were closed post-hearing, based on satisfactory resolutions.

3 cases were closed upon submission of compliance reports and payment proofs by the concerned authorities.

However, the Commission also raised serious concerns about delays in compensation under the Victim Compensation Scheme, revealing that nearly ₹1 crore remains pending in 25 cases. NHRC officials engaged with the Member Secretary of the Odisha State Legal Services Authority, who committed to resolving the pending cases promptly.

Meeting with State Leadership: Systemic Issues Highlighted

Following the hearings, the Commission met with the Chief Secretary, Director General of Police, and other senior officials of the Odisha Government. The interaction focused on systemic human rights concerns such as:

Crimes against women and children

Deaths due to snakebites and floods

Human trafficking during the COVID-19 pandemic

Witchcraft and sorcery-related violence

The NHRC appreciated the compliance of state officials with its earlier directions and advised them to submit Action Taken Reports (ATRs) on its thematic advisories related to Mental Health, Bonded Labour, Right to Food, and Safety.

Civil Society Interaction and Tribute to HR Defender

In a gesture of inclusive governance, the Commission interacted with civil society organizations (CSOs), NGOs, and Human Rights Defenders (HRDs). The participants raised critical issues including:

Lack of human rights education

Transgender rights, especially access to education and identity documentation

Need for police reforms

A special tribute was paid to Shri Radhakanta Tripathy, a noted human rights defender from Odisha who recently passed away. A two-minute silence was observed, and a formal condolence message was issued, honoring his lifelong commitment to justice and dignity.

The NHRC encouraged CSOs and HRDs to continue their work without fear or favour, and informed them about the Commission's online complaint system through hrcnet.nic.in.

Closing Remarks and Media Briefing

Chairperson Justice V. Ramasubramanian, in his closing remarks, highlighted the importance of collaboration with civil society and reiterated the Commission's commitment to ensuring justice for all, particularly the vulnerable and marginalized. He noted that such open hearings and camp sittings play a vital role in:

Bringing justice closer to the people

Reducing pendency of cases

Strengthening transparency and accountability in governance

A detailed media briefing was conducted to outline the key outcomes, directions issued, and the path forward.

The NHRC's Odisha Camp Sitting serves as a model for responsive governance and grassroots engagement. It underscores the Commission's dual role as both a watchdog and facilitator, ensuring not only redressal of violations but also promotion of systemic reforms. As India continues its journey toward a just society, such proactive interventions are critical in strengthening institutional accountability and upholding the dignity of every citizen.

Ommcomnews

NHRC Concludes Odisha Hearing; Recommends Rs 28 Lakh Relief In 144 Rights Violation Cases

<https://ommcomnews.com/odisha-news/nhrc-concludes-odisha-hearing-recommends-rs-28-lakh-relief-in-144-rights-violation-cases/>

by OMMCOM NEWS | July 22, 2025 in Odisha

Bhubaneswar: The National Human Rights Commission (NHRC) today concluded its two-day Odisha Open Hearing and Camp sitting in Bhubaneswar after hearing 144 cases and recommending about Rs. 28 lakh as relief to the victims of human rights violations in the state of Odisha.

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The Commission considered various cases including custodial deaths, deaths in State run homes, death of children in hospitals due to fire, death due to drowning, stray dog bite, child trafficking, denial of basic human amenities, crime against women, including rape, crime against children, missing persons, police atrocities, suicidal deaths, non-registration of FIR by police, electrocution cases, etc.

Appropriate directions were passed in different cases like granting pension, interim relief of Rs 15,000, and other social welfare benefits to a senior tribal woman; expediting police investigation and filing of charge sheets before the Court in several cases; and compensation of Rs 4 lakh each to the next of kin of five workers, who died while working in a hazardous cracker factory.

The Commission also closed 38 cases after hearing the complainants and the concerned officers. Additionally, three cases have been closed after the concerned officers submitted the compliance report along with the proof of payment as recommended by the Commission.

The Commission also observed that payment of compensation under the 'Victim Compensation Scheme, to the tune of Rs 1 Crore, is pending in 25 cases. It interacted with the Member Secretary, Odisha State Legal Services, who ensured disposal of the matters after payment of the compensation.

After the hearing, the Commission held a meeting with the Chief Secretary, Director General of Police and senior officers of the Odisha Government on various aspects of human rights. The issues discussed included crime against women and children, deaths due to snake bite, trafficking during COVID period, problems due to flood situation in parts of Odisha, human rights violations due to practise of witchcraft and sorcery, etc. The

compliance of the state functionaries with the directions of the Commission was appreciated.

The NHRC, India asked the officers to submit action taken reports on various Advisories issued by the Commission on issues such as Mental Health, Bonded Labour, Right to Food & Safety, etc. They were asked to ensure the timely submission of reports to the Commission so that justice is ensured to the victims of human rights violations. The Chief Secretary assured full compliance.

Later, the Commission also interacted with the representatives of civil society, NGOs and human rights defenders. A two-minute silence was also observed condoling the untimely demise of Odisha's noted Human Rights Defender and Advocate, Radhakanta Tripathy, besides issuing a condolence message acknowledging his unwavering commitment to justice, dignity and equality, uplifting countless lives across Odisha.

The HRDs highlighted various issues like human rights education, police reforms, problems of the transgenders regarding access to education and identity document issues, etc. NGOs and human rights defenders welcomed the initiative of the NHRC to reach out to them and exchange views to further strengthen human rights in the country.

NHRC Chairperson, Justice V. Ramasubramanian said that the continued partnership of the NGOs and HRDs with the Commission will go a long way in strengthening human rights in the country. They were also informed that they can file complaints of human rights violations online through hrcnet.nic.in. The Commission appreciated their work in the State and encouraged them to continue doing so without fear or favour.

Pragativadi

NHRC Odisha Open Hearing 2025: 144 Cases Heard, ₹28 Lakh Relief Recommended

<https://pragativadi.com/nhrc-odisha-open-hearing-2025-144-cases-heard-%E2%82%B928-lakh-relief-recommended/>

by Yajati Rout | July 22, 2025 in Odisha

Reading Time: 2 mins read

The National Human Rights Commission (NHRC), India, has concluded its two-day Odisha Open Hearing and Camp Sitting in Bhubaneswar, during which it heard 144 cases and recommended approximately Rs. 28 lakh in monetary relief for victims of human rights violations in the state.

The NHRC Chairperson, Justice V. Ramasubramanian, alongside Members Justice (Dr.) Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani oversaw the proceedings, which included the Secretary General, Bharat Lal, Registrar (Law) Joginder Singh, senior government officials, and the complainants.

The cases reviewed covered a wide range of issues, including custodial deaths, fatalities in state-run homes, children dying in hospitals due to fire, drowning incidents, dog bites, child trafficking, denial of basic human amenities, crimes against women (including rape), crimes against children, missing persons, police atrocities, suicides, non-registration of FIRs by the police, and electrocution cases.

The Commission issued various directives, including granting pensions, providing interim relief of Rs. 15,000, and offering other social welfare benefits to a senior tribal woman. It also expedited police investigations and urged the filing of charge sheets in multiple cases, as well as recommended compensations of Rs. 4 lakh each to the next of kin of five workers who died in a hazardous cracker factory.

After hearings, the Commission closed 38 cases based on the testimonies of complainants and state officers. Additionally, three cases were closed after the concerned officers submitted compliance reports with proof of payment, as recommended by the Commission.

The NHRC noted that compensation under the Victim Compensation Scheme, totalling Rs. 1 crore, was pending in 25 cases. It met with the Member Secretary of the Odisha State Legal Services, who ensured that these cases would be resolved promptly.

Following the hearings, the Commission convened a meeting with the Chief Secretary, Director General of Police, and senior officials from the Odisha Government to discuss various human rights issues. Topics included crimes against women and children, deaths from snake bites, trafficking during the COVID-19 pandemic, flood-related problems in

parts of Odisha, and human rights violations linked to the practice of witchcraft and sorcery. The Commission appreciated the compliance of state officials with its directives.

The NHRC stressed the need for timely action reports on various advisories related to mental health, bonded labour, and the right to food and safety. The Chief Secretary assured full compliance in this regard.

The Commission also engaged with representatives from civil society, NGOs, and human rights defenders. A moment of silence was observed in memory of Odisha's respected Human Rights Defender and Advocate, Shri Radhakanta Tripathy, who was recognised for his unwavering commitment to justice and equality, positively impacting countless lives throughout Odisha. Attendees raised concerns regarding human rights education, police reforms, and issues faced by transgender individuals regarding access to education and identity documents. NGOs and human rights defenders welcomed the NHRC's initiative to connect with them and discuss ways to enhance human rights in the country.

NHRC Chairperson Justice V. Ramasubramanian emphasised the importance of ongoing collaboration between NGOs, human rights defenders, and the Commission in strengthening human rights throughout the nation. He announced that complaints regarding human rights violations can be filed online at hrcnet.nic.in. The Commission commended the work of NGOs and human rights defenders in the state and encouraged them to continue their efforts without fear or favour.

Finally, the Commission briefed the media on the outcomes of the Camp Sitting and Open Hearing.

The Statesman

NHRC asks Odisha govt for timely ATRs in human right violation cases

The National Human Rights Commission (NHRC) on Tuesday asked the Odisha government officials to ensure timely submission of action taken reports to the Commission so that victims of human rights violations get expeditious justice.

<https://www.thestatesman.com/india/nhrc-asks-odisha-govt-for-timely-atrs-in-human-right-violation-cases-1503461126.html>

SNS | BHUBANESWAR | July 22, 2025 8:01 pm

The National Human Rights Commission (NHRC) on Tuesday asked the Odisha government officials to ensure timely submission of action taken reports to the Commission so that victims of human rights violations get expeditious justice.

The rights panel also emphasized that compliance reports on the Commission's recommendation are submitted without delay.

The top rights panel concluded its two-day-long Bhubaneswar Camp sitting after hearing 144 cases in Full Commission and Division benches and recommended Rs. 28 lakh as relief to the victims of human rights violations in the state of Odisha.

NHRC Chairperson Justice V Ramasubramanian, Members Dr. Justice Bidyut Ranjan Sarangi and Vijaya Bharati Sayani heard the cases.

The Commission also advised the state government functionaries to initiate proactive steps to prevent custodial deaths, child trafficking, denial of basic human amenities, crime against women, including rape, crime against children, missing persons, police atrocities, suicidal deaths, non-registration of FIR by police, electrocution cases.

Burning issues like crime against women, crime against children, deaths due to snake bite, trafficking during covid period, problems due to flood situation in parts of Odisha, human rights violation due to practice of witchcraft and sorcery were elaborately discussed with the officials, civil society groups and stakeholders.

The Commission asked the officers to submit action taken reports on various advisories issued by the Commission on issues such as mental health, bonded labour, right to food. They were asked to ensure timely submission of reports to the Commission so that victims of human rights violations get expeditious justice. It was also emphasized that compliance reports on the Commission's recommendation are submitted without delay.

A senior tribal lady was given pension, interim relief of Rs. 15,000 and other benefits under the social welfare schemes.

In many cases, the police expedited the investigation and filed a charge sheet before the Court. In case of death of five workers, including a 12 years old boy, while working in

hazardous cracker factory, compensation of Rs. 4 lakh each was given to the next of kin of the victims and the hazardous factory has been sealed.

The Commission closed 38 cases after hearing both the parties while cases have been closed after receipt of compliance report along with the proof of payment of compensation.

The Commission observed that payment of compensation under the 'Victim Compensation Scheme' to the tune of Rs one crore, is pending in 25 cases. The Commission interacted with the Member Secretary, Odisha State Legal Services who has ensured disposal of matters after payment of the compensation within a fortnight.

Amar Ujala

Odisha: महिलाओं-बच्चों के खिलाफ हो रहे अपराधों को लेकर NHRC सख्त, DGP को दिए सख्त निर्देश

<https://www.amarujala.com/india-news/odisha-nhrc-camp-sitting-chief-seceratory-dgp-sensitised-crime-against-women-children-2025-07-22>

न्यूज डेस्क, अमर उजाला, भुवनेश्वर Published by: हिमांशु चंदेल Updated Tue, 22 Jul 2025 10:23 PM IST

सार

राष्ट्रीय मानवाधिकार आयोग ने भुवनेश्वर में दो दिवसीय शिविर आयोजित कर महिलाओं और बच्चों पर अपराधों, हिरासत में मौत, बाल तस्करी और अन्य मानवाधिकार उल्लंघनों पर सुनवाई की। आयोग ने ₹28 लाख राहत की सिफारिश की और 38 मामले बंद किए।

राष्ट्रीय मानवाधिकार आयोग ने ओडिशा की राजधानी भुवनेश्वर में दो दिवसीय शिविर और खुली सुनवाई के दौरान राज्य सरकार के वरिष्ठ अधिकारियों को महिलाओं और बच्चों के खिलाफ अपराध के मामलों में संवेदनशील बनने की सलाह दी। आयोग ने चीफ सेक्रेटरी, डीजीपी और अन्य अधिकारियों से पुराने निर्देशों पर उठाए गए कदमों की रिपोर्ट भी मांगी है।

इस दो दिवसीय शिविर में आयोग ने 144 मामलों की सुनवाई की और करीब 28 लाख रुपये की अंतरिम राहत की सिफारिश की। इसमें एक आदिवासी महिला को पेंशन और ₹15,000 की राहत, और एक खतरनाक पटाखा फैक्ट्री में काम के दौरान मारे गए पांच मजदूरों के परिवारों को चार लाख रुपए की सहायता राशि देने का निर्देश शामिल था।

पुलिस उत्पीड़न जैसे मुद्दों पर चर्चा

एनएचआरसी की सुनवाई में हिरासत में मौत, अस्पताल में आग से बच्चों की मौत, रेप, महिला हिंसा, बच्चों का लापता होना, बाल तस्करी, पुलिस उत्पीड़न, एफआईआर दर्ज न करना, बिजली करंट से मौत जैसी कई गंभीर घटनाओं पर विस्तार से चर्चा की गई। आयोग ने संबंधित मामलों में पुलिस जांच में तेजी लाने और कोर्ट में चार्जशीट दाखिल करने का निर्देश दिया। आयोग ने 38 मामलों को सुनवाई के बाद बंद कर दिया जबकि तीन मामलों को उस समय बंद किया गया जब अधिकारियों ने आयोग की सिफारिश के अनुसार रिपोर्ट और भुगतान का प्रमाण प्रस्तुत किया।

एक करोड़ रुपये मुआवजा लंबित

एनएचआरसी ने यह भी उल्लेख किया कि 'पीड़ित मुआवजा योजना' के तहत 25 मामलों में एक करोड़ रुपये का भुगतान लंबित है। ओडिशा स्टेट लीगल सर्विसेस के सदस्य सचिव ने आश्वासन दिया कि मुआवजा भुगतान के बाद इन मामलों का शीघ्र निपटारा किया जाएगा।

ओडिशा सरकार से विस्तृत चर्चा

सुनवाई के बाद आयोग ने राज्य के चीफ सेक्रेटरी, डीजीपी और अन्य वरिष्ठ अधिकारियों के साथ बैठक कर मानवाधिकार से जुड़े मुद्दों जैसे महिला-बच्चों पर अपराध, सांप के काटने से मौत, कोविड के दौरान मानव तस्करी, बाढ़ से प्रभावित क्षेत्रों की स्थिति, और ओझा-तांत्रिक प्रथा के चलते मानवाधिकार हनन पर चर्चा की। आयोग ने राज्य के अधिकारियों द्वारा अपने निर्देशों के पालन पर संतोष जताया।

Jagran Josh

NHRC Short Term Internship 2025 : How to Apply, Eligibility and Documents Required

NHRC Short Term Internship: The NHRC offers internships to graduates from various streams on a regular basis in summers and winters. Besides these regular internships, NHRC provides a short-term internship opportunity throughout the year. Candidates must apply before the registration ends on 23 July 2025. Know more about the NHRC Short-term internship program in this article.

<https://www.jagranjosh.com/articles/nhrc-short-term-internship-2025-how-to-apply-eligibility-and-documents-required-1800001277-1>

By Upasna Choudhary | Jul 22, 2025, 16:20 IST

NHRC Short-Term Internship

NHRC Short Term Internship: The National Human Rights Commission (NHRC) provides internship opportunities to the students pursuing their higher studies or have graduated from the University. The internship is being provided in the form of Summer Internship and Winter Internship. The NHRC also provides a short-term internship throughout the year except during months of May-June and December-January. The internship is being provided on a short-term basis for a period of 15 days. The Internship for the month August will start from 11 August till 22 August. The candidates who are eligible and interested can apply by visiting the official website of NHRC- nhrc.nic.in. Candidates can check all the details like the application process, eligibility criteria, documents required, etc in this article.

NHRC Short-Term Internship (August 2025)

The NHRC is mandated to promote Human Rights literacy and awareness under Protection of Human Rights Act, 1993. From the point of view of fulfilling this role, NHRC started the internship programme for University students from the year 1998. NHRC provides internships to students broadly in the form of Summer Internship and Winter Internship. There are also short-term internship programmes run by NHRC throughout the year. Candidates can apply for the Short-term internship for the month of August. It is termed as "Online Short-Term Internship Programme (OSTI)- August 2025".

Particulars	Details
Internship Name	Online Short-Term Internship Programme (OSTI)
Offered By	National Human Rights Commission (NHRC)
Last Date to Apply	23 July 2025

Internship Duration 15 days

Internship Dates 11-22 August 2025

Official Website nhrc.nic.in

Eligibility Criteria to Apply for NHRC Short-Term Internship 2025

The students who wish to apply for the NHRC internship must meet certain eligibility criteria. The students pursuing Graduation, LLB, Masters including relevant field of Human Rights, Integrated Course (BALLB, B. Com LLB, BALLB... etc) can apply for the online internship at NHRC.

Criteria	Details
Educational Qualification	Students studying in 3rd year and onwards of any integrated 5 year PG Course
	Students studying in 3rd / final year of a graduation course
	Students of any semester/ year of any post-graduate degree course
	Students of any semester/ year of any post-graduate diploma course
	Students who are research scholars in any stream
	Students must have consistently attained a minimum of 60% marks in Class XII and all subsequent semesters in attended degree or diploma courses, including the presently pursued courses
Age Limit	Student should not be more than 28 years old as on 1 July, 2025

Documents Required to Fill the Application Form for NHRC Internship

Students before pursuing filling the application form for the NHRC Internship must keep the following documents ready. They need to keep the scanned copy of these documents with file size not more than 2MB and a passport size photo in jpeg format (not exceeding size of 100 KB). Here's the list of documents:

Certificate of X class

Certificate and mark sheet of XII class

Certificate and mark sheet of Graduation (if completed)

Mark sheet of last exam

I-Card of currently pursuing course of present institution

Statement of Purposes

Recommendation letter of Principal/ Dean/ HoD from the institution where presently pursuing the course

What is the Statement of Purpose?

A 250 words write-up on the topic “Statement of Purpose for joining NHRC Online Short Term Internship” will be required to be submitted by the applicants online along with the application form which will also serve as a basis of selection. Students who have research potential in the areas relating to human rights will be preferred (to be indicated in the write-up) . The students may also include the details of co-curricular activities, Moot Courts, Internships, research projects for strengthening their application.

How to Apply for the NHRC Short-Term Internship?

Candidates who are willing to apply for the NHRC Internship can follow the given steps to fill the application form.

Visit the official website- nhrc.nic.in.

On the home page, go to Training Programmes and click on the Short-term Internship Programme.

On a new page, you will see Announcement of online short term internship programme OSTI from 11.08.2025 to 22.08.2025. Click on the Apply Now button.

A new page containing the Guidelines to fill the Online Application Form will appear. Read all the guidelines carefully.

On the same page, you have to mark the box with Yes or No for the questions whether you have previously done an internship with NHRC. If you have not done the internship earlier with NHRC, you can click the “Proceed” button.

Then a registration page will open, which requires you to fill your mobile number and email Id for verification. Verify your number by feeding the OTP you receive on your mobile.

After verification, the applicant has to fill in the required details on the page that appears.

Fill your educational qualifications one by one from 10th Class onwards.

The text of Statement of Purpose (SOP) in the prescribed column is confined to 250 words.

After filling all mandatory fields and uploading scanned documents, you may FINAL SUBMIT the application.

Apply Online Link for NHRC Short-Term Internship

Students can either follow the step-by-step process given in the above section to fill the application form or they can directly access the link given below to submit their application.

Hindustan

एनएचआरसी ने लघु फिल्म प्रतियोगिता को मांगी प्रविष्टियां

<https://www.livehindustan.com/uttarakhand/tehri/story-nhrc-invites-entries-for-human-rights-short-film-competition-2025-201753186234154.html>

Newsrap हिन्दुस्तान , टिहरी Tue, 22 July 2025 05:40 PM

जिला प्रशासन टिहरी गढ़वाल ने बताया कि एनएचआरसी ने मानवाधिकार आयोग लघु फिल्म प्रतियोगिता-2025 के लिए प्रविष्टियां आमंत्रित की हैं। सभी आयु वर्ग के नागरिकों के लिए आवेदन की प्रक्रिया ऑनलाइन है।...

जिला प्रशासन टिहरी गढ़वाल ने अवगत कराया कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मानवाधिकारी आयोग लघु फिल्म प्रतियोगिता-2025 के लिए प्रविष्टियां आमंत्रित की हैं। मानवाधिकारों पर एक लघु फिल्म प्रतियोगिता आयोजित कर रहा है। वर्ष 2025 में इसके 11वें संस्करण के लिए आयोग ने देश के सभी आयु वर्ग के नागरिकों से ऑनलाइन आवेदन आमंत्रित किए हैं। प्रथम, द्वितीय और तृतीय सर्वश्रेष्ठ फिल्म के लिए पुरस्कार राशि क्रमशः 2 लाख, 1.5 लाख और 1 लाख रुपये रखी गई है। इसमें आयोग तीन नकद पुरस्कारों, प्रमाणपत्रों और ट्रॉफियों के अलावा निर्णायक मंडल की अनुशंसा पर अधिकतम चार (4) फिल्मों को 50 हजार रुपये के नकद पुरस्कार के साथ विशेष उल्लेख प्रमाण पत्र देने पर विचार कर सकता है।

लघु फिल्में हिंदी या किसी भी भारतीय भाषा में हो सकती हैं, जिनके उप शीर्षक अंग्रेजी में हो सकते हैं। लघु फिल्म की अवधि न्यूनतम 3 मिनट और अधिकतम 10 मिनट होनी चाहिए। प्रविष्टियां प्राप्त करने की अंतिम तिथि आगामी 31 अगस्त है। प्रविष्टियाँ nhrcshortfilm@gmail.com पर गूगल ड्राइव के माध्यम से ऑनलाइन भेजी जानी हैं।

Voice of MP

KHABAR : मानवाधिकारों पर लघु फिल्म प्रतियोगिता के लिए इन्ट्री अगस्त माह की इस तारीख तक, आमजन गूगल ड्राईव के माध्यम से कर सकते हैं आवेदन, पढ़े खबर

https://voiceofmp.com/user/description/Description_control/news_description/322021

VOICE OF MP July 22, 2025, 1:06 pm

रतलाम। राष्ट्रीय मानवाधिकार आयोग द्वारा मानवाधिकारों पर एक लघु फिल्म प्रतियोगिता की स्थापना की गई है। वर्ष 2025 में इसके 11 वें संस्करण के लिए सभी आयुवर्ग के नागरिकों से ऑनलाईन इन्ट्री आमंत्रित की गई है। आमजन प्रतियोगिता में भाग लेने के लिए 31 अगस्त 2025 तक nhrcshortfilm@gmail.com पर गूगल ड्राईव के माध्यम से ऑनलाईन आवेदन कर सकते हैं।

Agniban

बच्चों की सेहत खराब कर रहा बस्ते का बोझ, राष्ट्रीय मानवाधिकार आयोग पहुंची MP के निजी स्कूलों की शिकायत

<https://www.agniban.com/the-burden-of-school-bags-is-ruining-the-health-of-children-complaint-against-private-schools-of-mp-reaches-national-human-rights-commission/>

July 22, 2025 | Ashish Meena

भोपाल। मध्य प्रदेश (Madhya Pradesh) के निजी स्कूलों पर मनमानी का आरोप (accusation of arbitrariness) लगातार लग रहे हैं। अब यह मामला दिल्ली तक पहुंच गया है। मध्यप्रदेश कांग्रेस कमेटी के प्रदेश प्रवक्ता विवेक त्रिपाठी ने दिल्ली पहुंचकर प्रदेश के निजी स्कूलों के खिलाफ राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो से शिकायत दर्ज कराई है। कांग्रेस का आरोप है कि प्राइवेट स्कूल बस्ते का बोझ बढ़ाकर बच्चों की सेहत के साथ खिलवाड़ कर रहे हैं। वे अवैध वसूली, मनमानी, कमीशनखोरी और बच्चों के मौलिक अधिकारों का लगातार हनन कर रहे हैं।

त्रिपाठी ने शिकायत में लिखा है कि प्रदेश के अधिकतर निजी स्कूल शिक्षा के नाम पर खुलेआम व्यापार कर रहे हैं। अभिभावकों से प्रवेश शुल्क, वार्षिक शुल्क, कंप्यूटर शुल्क, स्मार्ट क्लास शुल्क, बिल्डिंग फंड जैसी मनमानी वसूली के साथ-साथ किताबें, ड्रेस, जूते, बैग आदि पर कमीशनखोरी कर करोड़ों रुपए की अवैध कमाई की जा रही है।

त्रिपाठी ने कहा कि बच्चों के भारी भरकम स्कूल बैग उनके मानसिक और शारीरिक सेहत के लिए बिल्कुल भी उचित नहीं हैं। शासन के स्पष्ट निर्देशों के बावजूद स्कूल प्रबंधन हर साल किताबों की संख्या और सिलेबस में फेरबदल कर रहा है। त्रिपाठी ने आरोप लगाया कि शिक्षा विभाग और जिला प्रशासन की इन स्कूलों की अवैध गतिविधियों में पूरी तरह से मिलीभगत है। जांच और निरीक्षण केवल कागजों तक सीमित हैं। भोपाल कलेक्टर द्वारा बनाई गई जांच कमेटी भी आज तक कोई ठोस कार्रवाई नहीं कर पाई है।

शिकायत में रखी यह मांग

- 1- प्रदेश के सभी निजी स्कूलों की कार्यप्रणाली और मनमानी की उच्चस्तरीय जांच हो।
- 2- अवैध वसूली, कमीशनखोरी और बच्चों की सेहत के साथ हो रहे खिलवाड़ पर सख्त कार्रवाई की जाए।
- 3- बच्चों और अभिभावकों के शोषण को रोकने के लिए सख्त दिशा-निर्देश जारी किए जाएं।
- 4- पाठ्यक्रम में NCERT की किताबों को शामिल किया जाए।
- 5- दोषी स्कूल प्रबंधन और अधिकारियों पर कठोर कार्रवाई हो।
- 6- हर स्कूल में सशक्त पेरेंट्स संघ का गठन कर उसकी निगरानी में प्रशासनिक अधिकारियों की भागीदारी सुनिश्चित हो।

ETV Bharat

मध्य प्रदेश के प्राइवेट स्कूलों का मामला पहुंचा राष्ट्रीय मानवाधिकार आयोग, लगे गंभीर आरोप - PRIVATE SCHOOLS ILLEGAL RECOVERY

एमपी के निजी स्कूलों की राष्ट्रीय मानव अधिकार आयोग से शिकायत, पेरेंट्स से मनमानी और अवैध वसूली का आरोप

<https://www.etvbharat.com/hi!/state/complaint-to-national-human-rights-commission-against-private-schools-of-mp-allegation-of-arbitrary-and-illegal-recovery-madhya-pradesh-news-mps25072204261>

By ETV Bharat Madhya Pradesh Team

Published : July 22, 2025 at 5:38 PM IST

3 Min Read

भोपाल : मध्यप्रदेश के प्राइवेट स्कूलों की मनमानी और अवैध वसूली का मामला राष्ट्रीय मानव अधिकार आयोग पहुंचा है। ऐसी कई शिकायतों समेत अन्य मामलों को लेकर मध्यप्रदेश कांग्रेस कमेटी के प्रदेश प्रवक्ता विवेक त्रिपाठी ने दिल्ली में आयोग से शिकायत की है। त्रिपाठी ने इस मामले की लिखित शिकायत आयोग के सदस्य प्रियंक कानूनगो को सौंपी है। साथ ही फीस, किताबें, ड्रेस के नाम पर की जा रही अवैध वसूली और भारी स्कूल बैग से हो रहे बच्चों के शोषण के खिलाफ कार्रवाई की मांग की है।

शासन का भी निर्देश नहीं मान रहे प्राइवेट स्कूल

त्रिपाठी ने शिकायत में उल्लेख किया है कि प्रदेश के अधिकतर निजी स्कूल शिक्षा के नाम पर खुलेआम व्यापार कर रहे हैं। अभिभावकों से प्रवेश शुल्क, वार्षिक शुल्क, कंप्यूटर शुल्क, स्मार्ट क्लास शुल्क, बिल्लिंग फंड जैसी मनमानी वसूली के साथ-साथ किताबें, ड्रेस, जूते, बैग आदि पर कमीशनखोरी कर करोड़ों की अवैध कमाई की जा रही है। त्रिपाठी ने कहा, " बच्चों के भारी भरकम स्कूल बैग उनके मानसिक और शारीरिक स्वास्थ्य के लिए बिल्कुल भी उचित नहीं हैं, शासन के स्पष्ट निर्देशों के बावजूद स्कूल प्रबंधन हर साल किताबों की संख्या और सिलेबस में फेरबदल कर रहा है।"

जांच कमेटी ने भी नहीं की प्रभावी कार्रवाई

विवेक त्रिपाठी ने कहा, " कांग्रेस पार्टी बच्चों के भविष्य, उनके अधिकार और शिक्षा के निजीकरण के नाम पर हो रही खुलेआम लूटपाट और अभिभावकों के शोषण के खिलाफ लगातार लड़ाई लड़ती रहेगी। आगामी विधानसभा सत्र में कांग्रेस शिक्षा माफियाओं की इस लूट के मामले को मुखरता के साथ उठाएंगे।" त्रिपाठी ने आरोप लगाया कि शिक्षा विभाग और जिला प्रशासन इन स्कूलों की अवैध गतिविधियों में पूरी तरह से मिलीभगत कर रहा है। जांच और निरीक्षण केवल कागजों तक सीमित है। इसीलिए भोपाल कलेक्टर द्वारा बनाई गई जांच कमेटी भी आज तक कोई ठोस कार्रवाई नहीं कर पाई है।

मानव अधिकार आयोग से शिकायत में की गई प्रमुख मांगें

प्रदेश के सभी निजी स्कूलों की कार्यप्रणाली और मनमानी की उच्चस्तरीय जांच हो।

अवैध वसूली, कमीशनखोरी एवं बच्चों के स्वास्थ्य के साथ हो रहे खिलवाड़ पर सख्त कार्रवाई की जाए.

बच्चों और अभिभावकों के शोषण को रोकने के लिए सख्त दिशा-निर्देश जारी किए जाएं पाठ्यक्रम में एनसीईआरटी की किताबों को शामिल किया जाए.

दोषी स्कूल प्रबंधन और अधिकारियों पर कठोर दंडात्मक कार्रवाई हो.

हर स्कूल में सशक्त अभिभावक संघ का गठन कर उसकी निगरानी में प्रशासनिक अधिकारियों की भागीदारी सुनिश्चित हो.

Amar Ujala

Bhopal: राष्ट्रीय मानवाधिकार आयोग पहुंची MP के निजी स्कूलों की शिकायत, बच्चों की सेहत खराब कर रहा बस्ते का बोझ

<https://www.amarujala.com/madhya-pradesh/bhopal/bhopal-complaint-lodged-against-private-schools-of-mp-by-national-human-rights-commission-burden-of-school-b-2025-07-22>

न्यूज डेस्क, अमर उजाला, भोपाल Published by: संदीप तिवारी Updated Tue, 22 Jul 2025 06:08 PM IST

सार

भोपाल

मध्यप्रदेश कांग्रेस के प्रदेश प्रवक्ता विवेक त्रिपाठी ने दिल्ली पहुंचकर प्रदेश के निजी स्कूलों के खिलाफ राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो से शिकायत दर्ज कराई है। कांग्रेस का आरोप है कि प्राइवेट स्कूल बस्ते का बोझ बढ़ाकर बच्चों की सेहत के साथ खिलवाड़ कर रहे हैं।

विस्तार

मध्य प्रदेश के निजी स्कूलों पर मनमानी का आरोप लगातार लग रहे हैं। अब यह मामला दिल्ली तक पहुंच गया है। मध्यप्रदेश कांग्रेस कमेटी के प्रदेश प्रवक्ता विवेक त्रिपाठी ने दिल्ली पहुंचकर प्रदेश के निजी स्कूलों के खिलाफ राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो से शिकायत दर्ज कराई है। कांग्रेस का आरोप है कि प्राइवेट स्कूल बस्ते का बोझ बढ़ाकर बच्चों की सेहत के साथ खिलवाड़ कर रहे हैं। वे अवैध वसूली, मनमानी, कमीशनखोरी और बच्चों के मौलिक अधिकारों का लगातार हनन कर रहे हैं।

निजी स्कूल शिक्षा के नाम पर खुलेआम कर रहे व्यापार

त्रिपाठी ने शिकायत में लिखा है कि प्रदेश के अधिकतर निजी स्कूल शिक्षा के नाम पर खुलेआम व्यापार कर रहे हैं। अभिभावकों से प्रवेश शुल्क, वार्षिक शुल्क, कंप्यूटर शुल्क, स्मार्ट क्लास शुल्क, बिल्डिंग फंड जैसी मनमानी वसूली के साथ-साथ किताबें, ड्रेस, जूते, बैग आदि पर कमीशनखोरी कर करोड़ों रुपए की अवैध कमाई की जा रही है।

मानसिक और शारीरिक सेहत के लिए उचित नहीं

त्रिपाठी ने कहा कि बच्चों के भारी भरकम स्कूल बैग उनके मानसिक और शारीरिक सेहत के लिए बिल्कुल भी उचित नहीं हैं। शासन के स्पष्ट निर्देशों के बावजूद स्कूल प्रबंधन हर साल किताबों की संख्या और सिलेबस में फेरबदल कर रहा है।

जांच और निरीक्षण केवल कागजों तक सीमित

त्रिपाठी ने आरोप लगाया कि शिक्षा विभाग और जिला प्रशासन की इन स्कूलों की अवैध गतिविधियों में पूरी तरह से मिलीभगत है। जांच और निरीक्षण केवल कागजों तक सीमित हैं। भोपाल कलेक्टर द्वारा बनाई गई जांच कमेटी भी आज तक कोई ठोस कार्रवाई नहीं कर पाई है।

शिकायत में रखी यह मांग

- 1- प्रदेश के सभी निजी स्कूलों की कार्यप्रणाली और मनमानी की उच्चस्तरीय जांच हो।
- 2- अवैध वसूली, कमीशनखोरी और बच्चों की सेहत के साथ हो रहे खिलवाड़ पर सख्त कार्रवाई की जाए।
- 3- बच्चों और अभिभावकों के शोषण को रोकने के लिए सख्त दिशा-निर्देश जारी किए जाएं।
- 4- पाठ्यक्रम में NCERT की किताबों को शामिल किया जाए।
- 5- दोषी स्कूल प्रबंधन और अधिकारियों पर कठोर कार्रवाई हो।
- 6- हर स्कूल में सशक्त पेरेंट्स संघ का गठन कर उसकी निगरानी में प्रशासनिक अधिकारियों की भागीदारी सुनिश्चित हो

Lalluram

MP के निजी स्कूलों में मनमानी: अवैध वसूली और बच्चों के मौलिक अधिकारों के हनन के विरुद्ध राष्ट्रीय मानवाधिकार आयोग में शिकायत

<https://lalluram.com/arbitrariness-in-private-schools-of-mp-complaint-in-national-human-rights-commission-against-illegal-recovery/>

Satyanarayan Shukla | 22 Jul 2025, 11:14 AM

मध्यप्रदेश

सुधीर दंडोटिया, भोपाल। मध्यप्रदेश कांग्रेस कमेटी के प्रदेश प्रवक्ता विवेक त्रिपाठी ने प्रदेश के निजी स्कूलों की अवैध वसूली, मनमानी, कमीशनखोरी और बच्चों के मौलिक अधिकारों के हनन के संबंध में राष्ट्रीय मानवाधिकार आयोग से शिकायत की है।

शिक्षा के नाम पर खुलेआम व्यापार

त्रिपाठी ने शिकायत में उल्लेख किया है कि प्रदेश के अधिकतर निजी स्कूल शिक्षा के नाम पर खुलेआम व्यापार कर रहे हैं। अभिभावकों से प्रवेश शुल्क, वार्षिक शुल्क, कंप्यूटर शुल्क, स्मार्ट क्लास शुल्क, बिल्डिंग फंड जैसी मनमानी वसूली के साथ-साथ किताबें, ड्रेस, जूते, बैग आदि पर कमीशनखोरी कर करोड़ों रुपये की अवैध कमाई की जा रही है।

शिक्षा विभाग और जिला प्रशासन की मिलीभगत

त्रिपाठी ने कहा कि बच्चों के भारी भरकम स्कूल बैग उनके मानसिक और शारीरिक स्वास्थ्य के लिए बिल्कुल भी उचित नहीं हैं शासन के स्पष्ट निर्देशों के बावजूद स्कूल प्रबंधन हर साल किताबों की संख्या और सिलेबस में फेरबदल कर रहा है। उन्होंने आरोप लगाया कि शिक्षा विभाग और जिला प्रशासन इन स्कूलों की अवैध गतिविधियों में पूरी तरह से मिलीभगत कर रहा है। जांच और निरीक्षण केवल कागजों तक सीमित हैं। भोपाल कलेक्टर द्वारा बनाई गई जाँच कमेटी भी आज तक कोई ठोस कार्रवाई नहीं कर पाई है।

शिकायत में प्रमुख मांग की गई -:

प्रदेश के सभी निजी स्कूलों की कार्यप्रणाली और मनमानी की उच्चस्तरीय जाँच हो।

अवैध वसूली, कमीशनखोरी एवं बच्चों के स्वास्थ्य के साथ हो रहे खिलवाड़ पर सख्त कार्रवाई की जाए।

बच्चों और अभिभावकों के शोषण को रोकने के लिए सख्त दिशा-निर्देश जारी किए जाएं पाठ्यक्रम में NCRT की किताबों को शामिल किया जाए।

दोषी स्कूल प्रबंधन और अधिकारियों पर कठोर दंडात्मक कार्रवाई हो।

हर स्कूल में सशक्त अभिभावक संघ का गठन कर उसकी निगरानी में प्रशासनिक अधिकारियों की भागीदारी सुनिश्चित हो।

Vocal TV

प्रदेश के निजी स्कूलों की अवैध वसूली और मनमानी के खिलाफ कांग्रेस ने राष्ट्रीय मानवाधिकार आयोग में की शिकायत

<https://vocaltv.in/madhya-pradesh/congress-complained-to-national-human-rights-commiphp/cid17128767.htm>

By VocalTV Desk | Jul 22, 2025, 18:31 IST

भोपाल, 22 जुलाई (हि.स.)। मध्य प्रदेश कांग्रेस कमेटी के प्रदेश प्रवक्ता विवेक त्रिपाठी ने मंगलवार को दिल्ली पहुंचकर मप्र के निजी स्कूलों की अवैध वसूली, मनमानी, कमीशनखोरी और बच्चों के मौलिक अधिकारों के हनन के खिलाफ राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो के समक्ष शिकायत दर्ज कराई है। कमेटी का आरोप है कि प्राइवेट स्कूल बस्ते का बोझ बढ़ाकर बच्चों की सेहत के साथ खिलवाड़ कर रहे हैं। वे अवैध वसूली, मनमानी, कमीशनखोरी और बच्चों के मौलिक अधिकारों का लगातार हनन कर रहे हैं।

त्रिपाठी ने शिकायत में लिखा है कि प्रदेश के अधिकतर निजी स्कूल शिक्षा के नाम पर खुलेआम व्यापार कर रहे हैं। अभिभावकों से प्रवेश शुल्क, वार्षिक शुल्क, कंप्यूटर शुल्क, स्मार्ट क्लास शुल्क, बिल्डिंग फंड जैसी मनमानी वसूली के साथ-साथ किताबें, ड्रेस, जूते, बैग आदि पर कमीशनखोरी कर करोड़ों रुपए की अवैध कमाई की जा रही है। त्रिपाठी ने कहा कि बच्चों के भारी भरकम स्कूल बैग उनके मानसिक और शारीरिक स्वास्थ्य के लिए बिल्कुल भी उचित नहीं हैं शासन के स्पष्ट निर्देशों के बावजूद स्कूल प्रबंधन हर साल किताबों की संख्या और सिलेबस में फेरबदल कर रहा है। उन्होंने आरोप लगाया कि शिक्षा विभाग और जिला प्रशासन इन स्कूलों की अवैध गतिविधियों में पूरी तरह से मिलीभगत कर रहा है। जांच और निरीक्षण केवल कागजों तक सीमित हैं। भोपाल कलेक्टर द्वारा बनाई गई जाँच कमेटी भी आज तक कोई ठोस कार्रवाई नहीं कर पाई है।

शिकायत में की गई प्रमुख मांग

प्रदेश के सभी निजी स्कूलों की कार्यप्रणाली और मनमानी की उच्चस्तरीय जाँच हो।

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हिन्दुस्थान समाचार / नेहा पांडे

India Today

Madhya Pradesh rattled by spate of 'love jihad' cases: What police found

Gyms in the state are the new communal battlegrounds, with some Hindu groups demanding that Hindu women be trained only by members of their community

<https://www.indiatoday.in/india-today-insight/story/madhya-pradesh-rattled-by-spate-of-love-jihad-cases-what-police-found-2759593-2025-07-22>

Rahul Noronha | UPDATED: Jul 22, 2025 17:54 IST

Edited By: Ashish Mukherjee

In Short

MP police probe communal-tinged crimes labelled as 'love jihad'

Multiple cases involve minority men accused of coercion and rape

Congress blames BJP for law and order, calls for peace and safety

The Madhya Pradesh police, over the past couple of months, have been dealing with a series of crimes that, owing to their communal overtone, could blow up into wider law and order issues in the state. The alleged 'love jihad' cases threaten to keep the communal cauldron on the boil and were perpetrated despite the Madhya Pradesh Freedom of Religion Act, 2021, a law enacted to deter religious conversions through force, undue influence, coercion or fraud, including those done in the name of marriage.

In April, six Muslim men were arrested in Bhopal after a woman complained that she had been sexually exploited by some of them. The woman alleged she was being blackmailed over her intimate videos with one of the men. She told the police she was being pressured to convert to Islam.

The police invoked provisions of Freedom of Religion Act and rape laws against the accused. The case soon expanded to several women studying in an engineering college in Bhopal. Matters took a communal turn as all the accused were from the minority community while the women were Hindus.

On July 1, the National Human Rights Commission (NHRC) sent a letter to the state chief secretary and director general of police (DGP), asking them to ensure that the complainants, who had discontinued their studies following the alleged exploitation, be given readmission in college. The NHRC increased the compensation for each woman from the Rs 50,000 announced by the state government to Rs 5 lakh.

The panel has asked the state government to rehabilitate the complainants and pay the fees for those students who dropped out of college due to the case. The panel also asked for disciplinary action against police personnel who had ordered the demolition of a restaurant where the women had allegedly been sexually exploited, terming it as destruction of evidence.

In another case in April, four Hindu girls—three of them minors—from Bichrod village in Ujjain district filed a police complaint that they had been raped and were under coercion to convert. The six accused in the case, including a minor, are Muslims.

In June, four men from the minority community in Nagda in Ujjain were booked for rape and under provisions of the Freedom of Religion Act after four Hindu girls pressed charges that they had been sexually exploited and asked to convert.

In May, Mohsin Khan, a coach at Indore's Dream Olympic Shooting Academy, was booked for allegedly sexually exploiting a former student. The girl claimed she had been harassed in 2023 and had been threatened all this while not to speak out. The police claimed Khan's phone contained videos of him exploiting girls, mostly his students. The Bajrang Dal's local chapter termed the case as 'love jihad'.

In June, two men, Sahil Sheikh and Altaf Shah, alleged they had been paid money by Anwar Qadri, a Congress corporator in the Indore Municipal Corporation, to marry Hindu women and convert them. Qadri has been booked by the police. The matter has taken a political turn with the Congress terming the allegations as political vendetta.

Gymnasiums in the state have lately emerged as new communal battlegrounds, with some Hindu groups demanding that Hindu women be trained only by members of their community. A video went viral of a police sub-inspector in Bhopal purportedly asking gym owners not to allow Muslim trainers. He was transferred following a hue and cry.

The state police have formed a special investigation team (SIT), headed by Bhopal inspector general Abhay Singh, to probe the Bhopal cases. An advisory has also been issued for college students by the Crime Against Women cell of the police. "Investigations are on in the cases and a report will be submitted soon," said Singh.

Sources said the investigations had not found any financial angle or evidence of an organised gang at work.

The Congress has blamed the ruling BJP for the law and order situation. "For any crime happening in the state, the BJP government is directly or indirectly responsible as they have been in power for almost two decades. This is not a communal issue but that of women in general being unsafe in the state," said Congress spokesperson Abbas Hafiz. Criticising BJP leaders for allegedly making communal statements on these cases, Hafiz added: "Communal statements only disrupt harmony and help certain parties gain votes."

While Hindu groups were raking up 'love jihad', a case was reported in which the woman was a Muslim and had allegedly been befriended by a Hindu youth by posing as Muslim. This prompted some Muslim groups to challenge the contours of the term 'love jihad'.

Meanwhile, a petition came up in the high court that the term 'love jihad' not be used by the media in its reporting. The court refused to intervene.

Hindu

Experts weigh in as Delhi HC calls for SOP over 'indiscriminate' FSL referrals

With over 20,000 cases pending at Delhi's FSL, the High Court's order sparks debate over investigative discretion and the risk of undermining crucial evidence.

<https://www.thehindu.com/news/cities/Delhi/experts-weigh-in-as-delhi-hc-calls-for-sop-over-indiscriminate-fsl-referrals/article69838569.ece>

Updated - July 22, 2025 01:42 am IST - New Delhi

Soibam Rocky Singh

A recent Delhi High Court order seeking authorities to frame guidelines to “avoid unnecessary” referrals to forensic science laboratories (FSLs) in the national capital has sparked a debate among investigators, lawyers, and forensic experts. The court issued the direction on July 9 while hearing a public interest litigation (PIL) filed by Subhash Vijayran, a resident doctor pursuing an M.D. in forensic medicine at Maulana Azad Medical College in Delhi.

He had raised concerns over the growing backlog at FSLs due to “indiscriminate sample submissions”.

As of mid-2025, over 20,000 forensic reports are reportedly pending at FSLs in Delhi.

The court has now asked the Centre and Delhi government to decide within three months whether formal guidelines can be drafted to address the problem.

Although the intent is to reduce clogging of the FSLs on the account of alleged “unmindful and indiscriminate references”, there is no consensus yet on whether such guidelines are practical or enforceable.

‘40% avoidable samples’

A 2023 report by the National Human Rights Commission titled ‘Forensic Science and Human Rights’ found that 30-40% of viscera analyses sent to FSLs in Delhi were “avoidable”, especially in cases such as drowning, burning, and trauma deaths. The report also stated that if the autopsy surgeon is able to establish the cause of death, other than in cases of death by poisoning, the viscera need not be referred to the FSLs for analysis.

A senior Delhi Police official told The Hindu that the department is aware about the FSL backlog and has already taken steps to address it. “Verbal instructions have been issued to all investigating officers to avoid unnecessary referrals to FSLs, especially in cases involving viscera preservation,” he said, adding that the officers are now expected to decide on a case-by-case basis.

Dr. Vijayran said, “During my postings in various mortuaries of Delhi, I came across an unpleasant practice of many doctors wherein they indiscriminately send viscera, blood,

histopathology and toxicological samples to the FSLs and other labs after post-mortems – even in the most obvious and innocuous cases.”

“No doubt, in some cases, the samples are genuinely required to be sent, but in many cases where they are not, they are still sent. In defence, doctors argue that they do not want to get into unnecessary trouble with the law, in case someone might question as to why they did not send the samples,” he explained.

Legal opinions divided

Advocate Gyanant Kumar Singh warned against rigid guidelines. “I think it should be left to the police instead of making blanket guidelines, which can be counterproductive. The guideline can never be rigid or exhaustive,” Mr. Singh said.

In contrast, advocate Prabhav Ralli emphasised that forensic evidence is central to justice, especially in grave offences like murder and sexual assault.

‘Quality of evidence’

“If the FSL reference is not done, it certainly affects the quality of the evidence as there is no scientific proof available, perhaps leaving the prosecution with only oral evidence/testimony to rely on,” Mr. Ralli said.

“In cases of reverse burden of proof, the onus to prove innocence is on the accused, and therefore, the absence of an FSL report rather dents the defence’s case,” he said.

Onmanorama

VS and endosulfan: The politician who turned a local cry into a state cause

<https://www.onmanorama.com/news/kerala/2025/07/22/achuthanandan-stood-for-endosulfan-victims-joined-the-protests.html>

George Poikayil PUBLISHED: JULY 22 , 2025 07:02 AM IST UPDATED: JULY 22, 2025 10:13 AM IST 5 MINUTE READ

Kasaragod: In the long, agonising fight for justice in the endosulfan-affected villages of Kasaragod, VS Achuthanandan was the first major political leader to take up the cause - and he laid the foundation for the victims' legal rights and recognition.

Long before the tragedy found a place in official records, Achuthanandan was there in the dusty lanes of Enmakaje, in protest tents, and in Assembly debates -- listening to grieving mothers, embracing children with deformities, and ensuring that the state did not look away.

It was October 18, 1998, when Leela Kumari Amma, an agriculture officer from Pullur, filed a case in Hosdurg Munsif Court seeking a halt to aerial spraying of endosulfan by the Plantation Corporation of Kerala (PCK). The lower court granted an interim ban in 1999. But the Corporation, which had been spraying the pesticide from helicopters over its cashew estates since 1978, appealed -- but the Hosdurg Subordinate Court and the High Court upheld the interim order in 2000.

Meanwhile, national attention flickered when The Hindu published an article about cows giving birth to calves with deformities in Padre village, said writer, teacher, activist and documentary filmmaker MA Rahman. "The NHRC (National Human Rights Commission) took suo motu cognisance and ordered a study by the National Institute of Occupational Health (NIOH)," he said.

NIOH's study, led by Dr Habibullah Saiyed, confirmed what people in Kasaragod already suspected: endosulfan was poisoning their land, bodies, and futures. "But the Congress-led Union government kept the report under wraps," Rahman said.

In 2002, as Leader of the Opposition, Achuthanandan joined the Endosulfan Virudha Samithi's march to the Kasaragod Collectorate. It wasn't just another protest -- it was the first major public mobilisation against the aerial spraying, with over 1,000 students marching alongside grieving families, said activist Ambalathara Kunhikrishnan. "VS's presence in the protest took the issue from the villages of Kasaragod to the state capital," he said.

After inaugurating the protest march to the collectorate, Achuthanandan visited Vaninagar in Enmakaje panchayat — the epicentre of the tragedy. He spoke to Dr YS Mohan Kumar, who had documented unusually high rates of congenital deformities and cancers, and to farmer-journalist Shree Padre, who kept the issue alive in the press.

Later, as Chief Minister (2006-2011), he moved from protest to policy. When first-time MLA CH Kunhambu asked in the Assembly how many deaths were linked to endosulfan, Agriculture Minister Mullakkara Retnakaran said, none.

"The denial sparked outrage," said Prof Rahman, the chronicler of the tragedy. He unearthed Revenue Department records listing 52 documented deaths, and wrote a scathing article in Mathrubhumi. "VS, don't you remember the siblings of Bovikanam?" the headline asked, invoking two victims Achuthanandan had posed with during his time as Leader of the Opposition. [To be sure, his collection of 63 essays on endosulfan victims, compiled as Oaro Jeevanum Vilappettathaanu (Every Life is Precious), won the prestigious Odakkuzhal Award in 2017.]

The Chief Minister did not take offence at the article but took it as a challenge, said Prof Rahman. "He directed the Kasaragod District Panchayat, then led by MV Balakrishnan, to compile a list of the deceased within two days."

He also said in the Assembly that he would bring the Agriculture Minister to Kasaragod and make him apologise to the people, said Rahman.

Once the list was read, Achuthanandan came to Kasargod and personally handed out cheques of ₹50,000 to relatives of 144 persons who died of ailments suspected to be triggered by endosulfan aerial spraying. "I was in the crowd," Rahman recalled. "He stepped down from the stage and gave the cheques one by one to the families. It was the first time the government acknowledged that people had died due to endosulfan. And it was the first time the government gave solatium to the victims of the aerial spraying."

From Solatium to Symbolism

Achuthanandan also initiated a ₹400 monthly pension scheme for the affected families. Critics called it meagre. But for Rahman, it had meaning. "It was a start. Also, it was a recognition that the effects of endosulfan were real," he said.

More importantly, it laid the legal foundation for solatium and compensation as a right. On December 31, 2010, the NHRC recommended that the state government disburse ₹5 lakh to relatives of every deceased or bedridden victim.

That same year, the first official medical camps were held in 11 panchayats to identify endosulfan victims. These camps, held between December 16, 2010, and January 9, 2011, helped frame clear guidelines for identifying affected individuals, moving the tragedy from emotional appeal to administrative action, said Rahman.

In 2011, during the Stockholm Convention on Persistent Organic Pollutants, Achuthanandan led a statewide Anti-Endosulfan Day and observed a seven-hour fast. "Strangely, people in every state must suffer before a national ban," he said, skewering the Centre's hesitancy.

Hunger, Hope, and the Final Fight

Even after leaving office, Achuthanandan remained the cause's moral anchor. In January 2016, during the UDF regime, he inaugurated a hunger strike in front of the Secretariat demanding implementation of NHRC recommendations. Over 80 children and mothers participated. "When the government did not agree to talks, VS returned the next day and phoned Oommen Chandy and told him he would join the hunger strike if the government didn't act," Kunhikrishnan said. The government caved.

His commitment never wavered. In 2017, even as Chairman of the Kerala Administrative Reforms Commission, he continued to speak out. In 'Arikujeevithangal', a poignant 24-minute documentary by Chandru Vellarikkund, Achuthanandan appears with gravity and grace. "From time to time, governments make announcements or packages, and then forget them halfway," he says in the film. "That's why their cries never stop."

When Chandru -- a small-town filmmaker with little influence -- approached Achuthanandan to release the film, he expected a polite deferral. Instead, VS postponed a prior engagement. "He sat through the whole screening," Chandru recalled. "I will never forget that. He gave the cause importance."

Achuthanandan's lasting impact is the foundation for compensation. "He initiated solatium. Now our next big legal fight is for compensation for the victims," he said.

One India

Bhopal MP News: भोपाल में VIP गाड़ी से MD ड्रग्स तस्कर गिरफ्तार, 100 ग्राम ड्रग्स, क्लब 90 से जुड़ा नेटवर्क

<https://hindi.oneindia.com/news/bhopal/md-drug-smuggler-arrested-from-vip-car-in-bhopal-100-grams-of-drugs-network-linked-to-club-90-1344865.html>

By Laxminarayan Malviya

Published: Tuesday, July 22, 2025, 18:50 [IST]

Bhopal News: मध्य प्रदेश की राजधानी भोपाल में क्राइम ब्रांच ने एक सनसनीखेज कार्रवाई में ड्रग्स तस्कर यासीन अहमद उर्फ पिंटू को गिरफ्तार किया है। यह कार्रवाई देर रात शाही दरबार के पास फिल्मी अंदाज में की गई, जिसमें पुलिस ने घेराबंदी कर यासीन को धर दबोचा।

आरोपी के पास से 100 ग्राम मेफेड्रोन (MD) ड्रग्स, एक पिस्टल, और एक व्हाइट स्कॉर्पियो (नंबर MP04 ZL 0999) बरामद की गई, जिस पर विधानसभा का पास लगा हुआ था।

इस गिरफ्तारी ने भोपाल में ड्रग्स तस्करी के एक बड़े नेटवर्क की ओर इशारा किया है, जिसमें कथित तौर पर क्लब 90 जैसे हाई-प्रोफाइल स्थानों पर ड्रग्स की सप्लाई शामिल है। सूत्रों के अनुसार, यासीन से पूछताछ में कई बड़े नाम सामने आ सकते हैं, हालांकि पुलिस और प्रशासन ने इस मामले में फिलहाल चुप्पी साध रखी है।

कार्रवाई का विवरण: फिल्मी अंदाज में गिरफ्तारी

भोपाल क्राइम ब्रांच को सूचना मिली थी कि यासीन अहमद उर्फ पिंटू, जो एक कुख्यात ड्रग्स तस्कर है, शाही दरबार के पास ड्रग्स की डिलीवरी करने वाला है। सूचना के आधार पर क्राइम ब्रांच ने देर रात घेराबंदी की और यासीन को उसकी व्हाइट स्कॉर्पियो (MP04 ZL 0999) के साथ पकड़ लिया। गिरफ्तारी के दौरान यासीन और पुलिस के बीच हल्की झड़प भी हुई, लेकिन पुलिस ने उसे काबू कर लिया।

जांच में पता चला कि गाड़ी पर विधानसभा का पास लगा हुआ था, जिसने इस मामले को और सनसनीखेज बना दिया। यासीन के पास से 100 ग्राम MD ड्रग्स और एक अवैध पिस्तौल बरामद की गई। प्रारंभिक जानकारी के अनुसार, यासीन 2 अगस्त को होने वाली एक बड़ी ड्रग्स पार्टी के लिए यह MD ड्रग्स जुटा रहा था।

क्लब 90 और ड्रग्स नेटवर्क: सनसनीखेज खुलासा

सूत्रों के हवाले से खबर है कि यासीन का ताल्लुक भोपाल के हाई-प्रोफाइल क्लब 90 से था, जहां ड्रग्स की अवैध सप्लाई का कारोबार चल रहा था। क्लब 90 भोपाल के युवाओं और हाई-प्रोफाइल लोगों के बीच लोकप्रिय है, और यह आरोप लगाया जा रहा है कि यहां ड्रग्स की सप्लाई बड़े पैमाने पर की जाती थी। राष्ट्रीय मानव अधिकार आयोग (NHRC) पहले ही भोपाल पुलिस की इस तरह की कार्रवाइयों पर सवाल उठा चुका है, जिसने इस मामले को और जटिल बना दिया है।

पुलिस सूत्रों के अनुसार, यासीन भोपाल में ड्रग्स तस्करी के एक बड़े नेटवर्क का हिस्सा है, जो जिम, क्लब, और कॉलेज परिसरों में युवाओं को निशाना बनाता है। यह नेटवर्क विशेष रूप से युवा लड़कियों को MD ड्रग्स के जरिए नशे की लत लगाकर उनका शोषण करता था। क्राइम ब्रांच का मानना है कि यासीन की गिरफ्तारी से इस नेटवर्क के कई बड़े चेहरों का पर्दाफाश हो सकता है।

बरामद सामग्री और कानूनी कार्रवाई

100 ग्राम MD ड्रग्स: मेफेड्रोन, जिसे आमतौर पर "म्याऊं-म्याऊं" कहा जाता है, एक खतरनाक सिंथेटिक ड्रग है, जो नशे की लत और गंभीर स्वास्थ्य समस्याओं का कारण बनता है।

अवैध पिस्तौल: यासीन के पास से एक पिस्तौल बरामद हुई, जिसके लाइसेंस की जांच की जा रही है।

व्हाइट स्कॉर्पियो (MP04 ZL 0999): गाड़ी पर विधानसभा का पास लगा था, जिसके कारण इसकी जांच और गहरा दी गई है।

यासीन के खिलाफ नारकोटिक ड्रग्स एंड साइकोट्रोपिक सब्सटेंस (NDPS) एक्ट, 1985 की धारा 8/22 और आर्म्स एक्ट की संबंधित धाराओं के तहत मामला दर्ज किया गया है। पुलिस ने यासीन को हिरासत में लेकर पूछताछ शुरू कर दी है, और उम्मीद है कि इससे ड्रग्स तस्करी के नेटवर्क के अन्य सदस्यों और उनके संरक्षकों का खुलासा होगा।

ड्रग्स तस्करी का नेटवर्क: भोपाल में बढ़ता खतरा

भोपाल में हाल के महीनों में ड्रग्स तस्करी की घटनाओं में तेजी आई है। 18 जुलाई 2025 को क्राइम ब्रांच ने गोविंदपुरा के टिन शेड सब्जी मंडी के पास सैफुद्दीन (28) और आशु उर्फ शाहरुख (28) को 15.14 ग्राम MD ड्रग्स के साथ गिरफ्तार किया था। इस मामले में सैफुद्दीन पर पहले से 5,000 रुपये का इनाम था।

इसके अलावा, 6 अक्टूबर 2024 को गुजरात एटीएस और नारकोटिक्स कंट्रोल ब्यूरो (NCB) ने भोपाल के बागरोड़ा इंडस्ट्रियल एस्टेट में एक अवैध ड्रग्स फैक्ट्री का भंडाफोड़ किया था, जहां से 907 किलोग्राम मेफेड्रोन (MD) बरामद किया गया, जिसकी कीमत 1,814 करोड़ रुपये थी। यह भारत में अब तक की सबसे बड़ी ड्रग्स बरामदगी में से एक थी।

यासीन की गिरफ्तारी ने एक बार फिर भोपाल में ड्रग्स तस्करी के बढ़ते खतरे को उजागर किया है। सूत्रों के अनुसार, यह नेटवर्क न केवल स्थानीय क्लबों और जिमों में ड्रग्स की सप्लाई करता है, बल्कि डार्क वेब और सोशल मीडिया प्लेटफॉर्म जैसे स्नैपचैट और इंस्टाग्राम के जरिए भी ड्रग्स की डिलीवरी करता है।

सियासी विवाद: भाजपा कनेक्शन का आरोप

कांग्रेस ने इस गिरफ्तारी को लेकर सियासी हमला बोला है। एक एक्स पोस्ट में कांग्रेस नेता अर्पित चतुर्वेदी ने दावा किया कि यासीन अहमद और शावर अहमद की कुछ तस्वीरें भाजपा के बड़े नेताओं के साथ वायरल हुई हैं, जिससे ड्रग्स तस्करों और सत्तारूढ़ पार्टी के बीच कथित कनेक्शन का सनसनीखेज खुलासा हुआ है। हालांकि, इस दावे की स्वतंत्र रूप से पुष्टि नहीं हो सकी है, और पुलिस ने इस पर कोई आधिकारिक बयान नहीं दिया है। यह जानकारी असत्यापित है और इसे सावधानी के साथ देखा जाना चाहिए।

यासीन की गिरफ्तारी ने भोपाल में ड्रग्स की बढ़ती समस्या को लेकर सामाजिक और प्रशासनिक स्तर पर हलचल पैदा कर दी है। स्थानीय निवासियों और सामाजिक संगठनों ने मांग की है कि ड्रग्स तस्करी के खिलाफ और सख्त कार्रवाई की जाए। एक स्थानीय निवासी, राकेश शर्मा, ने कहा, "क्लब 90 जैसे जगहों पर ड्रग्स का कारोबार खुलेआम चल रहा है। पुलिस को ऐसे सभी क्लबों पर नजर रखनी चाहिए और युवाओं को बचाने के लिए जागरूकता अभियान चलाना चाहिए।"

राष्ट्रीय मानव अधिकार आयोग (NHRC) ने भोपाल पुलिस की कार्रवाइयों पर पहले सवाल उठाए थे, और इस मामले में भी उनकी नजर बनी हुई है। पुलिस अधिकारियों ने फिलहाल इस मामले पर विस्तृत जानकारी साझा करने से परहेज किया है, लेकिन यह संकेत दिया है कि यासीन से पूछताछ में ड्रग्स तस्करी के नेटवर्क के अन्य बड़े खिलाड़ियों का खुलासा हो सकता है।

भोपाल में ड्रग्स के खिलाफ चल रही कार्रवाई

भोपाल में ड्रग्स तस्करी के खिलाफ क्राइम ब्रांच और NCB लगातार कार्रवाई कर रहे हैं। 2 जुलाई 2025 को क्राइम ब्रांच और NCB ने संयुक्त रूप से एक युवक को LSD ड्रग्स के साथ गिरफ्तार किया था, जो डार्क वेब के जरिए केरल से ड्रग्स मंगवाता था। इसके अलावा, मई 2025 में 10.5 ग्राम MD ड्रग्स के साथ एक तस्कर को गिरफ्तार किया गया था।

ये कार्रवाइयां दर्शाती हैं कि भोपाल में ड्रग्स तस्करी का नेटवर्क तेजी से फैल रहा है, और इसमें युवा, खासकर कॉलेज छात्र और जिम जाने वाले लोग, निशाना बन रहे हैं। पुलिस और प्रशासन के सामने चुनौती है कि इस नेटवर्क की जड़ तक पहुंचा जाए और इसे पूरी तरह खत्म किया जाए।

SCC Online

NHRC takes suo motu cognizance of reported suicide after alleged custodial torture in Delhi

The NHRC has issued notice to the Delhi Police Commissioner, seeking a detailed report within two weeks.

<https://www.sconline.com/blog/post/2025/07/22/nhrc-custodial-torture-suicide-delhi/>

Published on July 22, 2025 - By Editor

Advertisement National Human Rights Commission: On 18-07-2025, the National Human Rights Commission ('NHRC'), took suo motu cognizance of a media report concerning the alleged suicide of a man on 11-07-2025. The report indicates that the suicide occurred after the victim was subjected to alleged physical torture by police at Dwarka North Police Station, Delhi.

According to the media report, the victim, a contract employee with IP University and a resident of Nangli Vihar, Delhi, was taken into police custody on 10-07-2025, for questioning in connection with a theft complaint made against by a woman supervisor. A suicide note was also recovered.

The NHRC observed that the contents of the media report, if true, raise a serious issue of violation of the human rights of the victim. Consequently, it issued a notice to the Commissioner of Police, Delhi, calling for a detailed report on the matter within two weeks.

The media report, carried on 12-07-2025, further stated that the victim had visible injury marks on his body and had reportedly been given electric shocks, resulting in swelling in his ear. His family members reportedly took him to a hospital, from where he was referred to Indira Gandhi Hospital for further treatment. The next day, the victim was found hanging in his room.

Amar Ujjala

Bhiwani News: ढाणीमाहू में आपराधिक गतिविधियों की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने पुलिस को भेजा नोटिस

<https://www.amarujala.com/haryana/bhiwani/national-human-rights-commission-sent-notice-to-police-on-complaint-of-criminal-activities-in-dhanimahu-bhiwani-news-c-125-1-shsr1009-137159-2025-07-23>

संवाद न्यूज एजेंसी, भिवानी Updated Wed, 23 Jul 2025 01:06 AM IST

तोशाम (भिवानी)। गांव ढाणीमाहू में कथित मानवाधिकार उल्लंघन और आपराधिक गतिविधियों की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने सख्त रुख अपनाया है। आयोग ने इस मामले में पुलिस अधीक्षक भिवानी को नोटिस जारी कर दो सप्ताह में जांच रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं। यह संज्ञान आयोग की सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत लिया है।

आयोग को दी गई शिकायत में गांव के एक परिवार और उसके सहयोगियों पर कथित गोहत्या, हिंदू लड़कियों की तस्करी, अवैध जुआ और अवैध रूप से धन उधार देने जैसे गंभीर आरोप लगाए गए हैं। शिकायतकर्ता ने आरोपियों पर राष्ट्रविरोधी तत्वों से आर्थिक लेनदेन और गांव को 'श्मशान घाट' बना देने की धमकी देने का भी दावा किया है। शिकायत में यह भी उल्लेख है कि आरोपियों ने हाल ही में राजस्थान से एक हिंदू लड़की को ले जाने की कोशिश की थी, जिससे राष्ट्रीय और जन सुरक्षा पर खतरे की आशंका जताई गई है। शिकायतकर्ता का आरोप है कि घटना के संबंध में तोशाम थाने में प्राथमिकी दर्ज होने के बावजूद आरोपियों की गिरफ्तारी नहीं हुई, जिससे स्थानीय पुलिस की निष्क्रियता पर सवाल उठते हैं। शिकायत में आयोग से आरोपियों के वित्त पोषण के स्रोतों की जांच, पुलिस की कार्यप्रणाली की समीक्षा और ग्रामीणों की सुरक्षा सुनिश्चित करने की मांग की गई है।

राष्ट्रीय मानवाधिकार आयोग ने मामले की गंभीरता को देखते हुए निर्देश दिए हैं कि पुलिस अधीक्षक व्यक्तिगत रूप से जांच की निगरानी करें और 15 दिन के भीतर विस्तृत कार्रवाई रिपोर्ट आयोग के समक्ष प्रस्तुत करें।